

DISTRICT : PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

(Under Section 18(1) read with Section 14 and 15 of the National Green Tribunal Act, 2010)

Original Application No. _____ of 2024

In the matter of :

Subrata Mallick S/o-Late Dulal Chandra Mallick Religion-Hindu Quarter No. RIII/81 Bidhannagar Housing Colony Durgapur PS-New Township P.O.-ABL Township Dist.-Paschim Bardhaman Pin-713206.

..... Applicant

-Versus-

The State of West Bengal Service through the Chief Secretary, Govt. of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road Mandirtala Shibpur, Howrah-711102 & Ors.

..... Respondents

PAPER BOOK



MR. SAHEB BANERJEE
Advocate
Bar Association Room No.16
High Court, Calcutta
(M) 7044033616

12 JUL 2024

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Township P.O.-ABL Township Dist.-Paschim Bardhaman Pin-713206.

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West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road
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MR. SAHEB BANERJEE

Advocate

Bar Association Room No.16

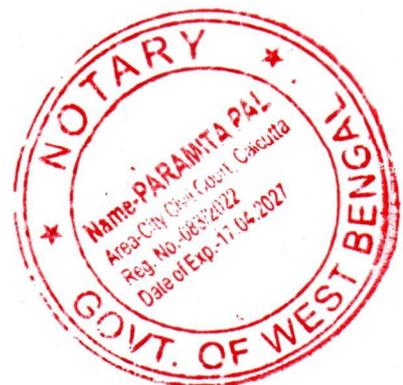
High Court, Calcutta

(M) 7044033616

SYNOPSIS

The applicant is a social worker who is working for protection of environment in this regard your applicant has found in his local area some person illegally occupying an also encroaching the forest land by destroying sapling of trees, they are the very influence person who are engage in deforestation so the applicant made representation to the different authorities, but the authorities are not taking any action against the wrong dowers.

Hence this application.



12 JUL 2024

LIST OF DATES

DATE	PARTICULARS
01.09.2022	: The Environmental Clearance dated 01.09.2022 issued to SPS Steels Rolling Mills Ltd.
27.06.2024	: The RTI Reply issued in favour of your applicant by Department of Industry Commerce and Enterprises.
19.06.2024	: The RTI Reply and application issued by Joint Secretary Department of Fisheries Aquaculture Aquatic Resources and Fishing Harbours in favour of your applicant.
04.06.2024	: Photocopy of the RTI Application filed by your applicant
28.05.2019	: The Pollution Clearance Certificate issued by the West Bengal Pollution Control Board.
04.06.2024	: The application filed RTI application to the District Magistrate, Paschim Bardhaman.



12 JUL 2024

DISTRICT : PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

O.A. No. _____ of 2024;

-And-

In the matter of:

An application under Section 14,
18(2)(e) of the National Green
Tribunal Act, 2010 and Rule 8 of
the National Green Tribunal
(Practice and Procedure) Rule,
2011;

-And-

In the matter of:

Subrata Mallick S/o-Late Dulal
Chandra Mallick, Religion-Hindu
Quarter No. RIII/81 Bidhannagar
Housing Colony Durgapur PS-New
Township P.O.-ABL Township
Dist.-Paschim Bardhaman Pin-



12 JUL 2024

713206. Phone No.7797545055,

Email ID: msubrata939@gmail.com

... Applicant

-Versus-

The State of West Bengal & Ors.

... Respondents

DETAILS OF THE APPLICATION :

1. PARTICULARS OF THE APPLICANT:

Subrata Mallick S/o-Late Dulal Chandra Mallick, Religion-Hindu
Quarter No. RIII/81 Bidhannagar Housing Colony Durgapur PS-
New Township P.O.-ABL Township Dist.-Paschim Bardhaman
Pin-713206. Phone No.7797545055, Email ID:
msubrata939@gmail.com

2. PARTICULARS OF THE RESPONDENTS:

1. The State of West Bengal service through the Chief
Secretary, Govt. of West Bengal Nabanna, 13th Floor, 325, Sarat
Chatterjee Road Mandirtala Shibpur, Howrah-711102, Phone
No. (033) 2214-5555, Email Id : cs-westbengal@nic.in.

2. The Additional Chief Secretary Department of Forests, Govt.
of West Bengal Aranya Bhawan, Block LA-10A, Sector-III, Salt

Lake, Kolkata -700106, Phone No. 033 2335 4030, Email ID: pccfwb@vsnl.net. acsforestwb@gmail.com

3. The Additional Chief Secretary, Department of Environment, Govt. of West Bengal Prani Sampad Bhavan 5th Floor, LB-2 Sector-III, Salt Lake, Kolkata-700098, Email ID: psecy.env-wb@gov.in, Phone No. (033) 2335 2742.

4. The Principal Secretary Department of Industry, Commerce and Enterprises Shilpa Sadan, 6th Floor 4 Abanindranath Tagore Sarani (Camac Street) Kolkata – 700016, Phone No. 033-4094-4245, Email ID: secci@wb.giv.in

5. The Additional Chief Secretary (Additional Charge) department of Land and Land Reforms & Refugee Relief and Rehabilitation 6th Floor,325, Sarat Chatterjee Road, Mandirtala Shibpur, Howrah-711102, Email ID: seclr@wb-gov.in, Phone No. 9051022000.

6. The Principal Chief Conservator of Forests & HoFF, W.B, Aranya Bhawan, LA-10A Block, Sector-III, Saltlake, Kol-700106, Phone No. 033-23357845, Email ID: pecfhoff.office_wb@gov.in

7. The Chief Conservator of Forests, Central Circle, Webel IT Park, Durgapur, Pin-713208, Mobile No. 033-22625260, Email ID: cfcc.fd-wb@giv.in

8. The Divisional Forest Officer, Durgapur Shastri Avenue, Aranya Pally Durgapur, Bamunara-713212, Phone No. 033-22625260, Email ID: dfodur-wb@nic.in

9. The District Magistrate & District Collector Office of the District Magistrate ADDA Administrative Building, Kanyapur P.O.: Ramkrishna Mission Opposite DAV Public School, Pincode: 713305, Email ID: dmpaschimbardhaman@gmail.com, Phone No. 0341-2254545.

10. The Additional District Magistrate (L&LR) Office of the District Magistrate ADDA Administrative Building, Kanyapur P.O.: Ramkrishna Mission Opposite DAV Public School, Pincode:713305, Email ID: dlropaschimbardhaman@gmail.com, Phone No. 0341-2254545.

11. The Commissioner of Police Asansol Durgapur Police Commissionerate Evelyn Lodge, GT Road Kumarpur, Asansol-713304, Phone No. 0341- 2257962, Email ID: cpadpc@gmail.com.

12. The Officer-In-Charge, New Town Ship Police Station Asansol Durgapur Police Commissionerate On MAMC Road at

MAMC Building West Bengal-713210, Phone No. 0343-2502242,
Email ID: Newtounshipps2023@gmail.com

13. The Member Secretary, West Bengal Pollution Control Board
10, Block-LA, Sector-III, Bidhannagar, Kolkata-700106, Email
ID: ms.wbpcp-wb@bangla.gov.in, Phone No. 1800 345 3390.

14. State Environment Impact Assessment Authority (SEIAA),
service through the Principal Secretary, Prani Sampad Bhavan,
5th Floor, LB Block, Sector III, Salt Lake, Kolkata-700106, Email
ID: psecy.env-wb@gov.in, Ph No.23352742.

15. The BL & LRO, Additional Faridpur Durgapur, having office
at City Centre, Durgapur, District – Paschim Bardhaman,
Durgapur-713216, Email ID: blroadldgp@gmail.com, Phone No.
7908304210.

16. The Additional Chief Secretary (Additional Charge)
Department of Fisheries Government of West Bengal Benfish
Tower, 31 GN Block 8th Floor, IT Building Salt Lake, Sector V
Kolkata-700091, Phone No. 033 2357 0072, Email ID:
prsecy.fisheries@gmail.com

17. The Chief Executive Officer, Asansol Durgapur Development
Authority, ADDA 2nd Floor, Administrative Building 1st Street,
City Centre, Durgapur West Bengal-713216, Phone No. 0343
2546815, Email ID: adda_durgapur@yahoo.com.

18. S.P.S. Steels Rollings Mills Ltd. Dr. Zakir Hussain Avenue
Grand Trunk Road, Durgapur West Bengal-713206, Phone No.
083430 60548, Email ID: elegant@spsgroup.co.in.

19. The Chairman, West Bengal Pollution Control Board
Paribesh Bhawan, 10A, Block-LA, Sector-III Bidhannagar,
Kolkata-700106, Email-chrmn.wbpcb-wb@bangla.gov.in, Phone
No.1800-0345 3390.

3. **PARTICULARS OF THE ORDER ACTION AGAINST WHICH
THIS APPLICATION IS MADE :**

The applicant is a social activist who is doing social work for protection of environment, namely Subrata Mallick, who is a self-employed person, who is also an inhabitant of the Paschim Bardhaman District in the course of travelling he found that one industry in the Durgapur Bidhannagar area has encroach a forest land by deforestation by destroying sapling. The industry is illegally expanding its area by deforestation as a result more are more trees are ruining.

4. **JURISDICTION OF THE TRIBUNAL :**

This application relates to causing the deforestation of the valuable trees which are essential for environment about protection from ultra violate rays from the Sun. The industry is also encroaching forest land illegally with the help of the local political leader and ground level officer of the Government of West

Bengal, they also filling the forest pond which is essential for protection of forest animal who take water for their drinking purpose, which is becoming the threats towards the lives and livelihoods of the inhabitants, done by one private industry which are dealing with the business of making iron, which is prohibit by The Environment (Protection) Act, 1986 and this Hon'ble Tribunal has jurisdiction to the adjudicate upon the dispute in question.

5. **FACTS OF THE CASE:**

- 5.1 That the applicant is a social activist who is working for environment protection.
- 5.2. That as per the Official Records of Respondents 1 to 17 and 19 Respondent 18 have encroached forest lands and some portion of National Highway lands and lands located beside National Highway in Dr.Zakir Hussain Avenue, Durgapur and in Muchipara, Durgapur.
- 5.3. That Respondent 18 claim in their Official Website of Respondent that they are one of the leading manufacturers of a full range of iron and steel products in India and with their resilience and resolve through the last decade they have

entrenched themselves as strong and reliable players in the Indian iron and steel market.

Photocopy of the Environmental Clearance dated 01.09.2022 issued to SPS Steels Rolling Mills Ltd. is annexed herewith and marked as annexure "A".

5.4. That Respondent 18 is continuously running industrial operations on the aforesaid encroached forest lands and is causing environmental pollution and destroying forests. Moreover, they have illegally filled shallow ponds, ponds and dumped heaps of clay and have constructed illegal parking place. Details of some forest lands encroached by Respondent 19 is as follows:

- A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630
- B. Police Station-NTPS Police Station
- C. Residential Plot Number-518
- D. Khaitan Number-5676
- E. Total Area-0.16 acres
- F. Raiyat-ADDA
- G. Plot Number-603
- H. Classification-Forest

- I. Khatian Number-5676
- J. Total Area-14.91 Acres
- K. Raiyat-ADDA
- L. Block-Additional Faridpur-Durgapur
- M. Mouza-Gopinathpur
- N. District-Paschim Bardhaman

As per the EIA report submitted by Respondent 19, they have taken Environmental Clearance Certificate for different plots of land. The Petitioner has attached the EIA Certificates for the kind convenience of this Honourable Tribunal. Respondent 19 have not applied for Environmental Clearance of the aforementioned plots of land and thus they have illegally acquired it.

- 5.5. That Respondent 18 by doing so has violated Sections 26, 33, 38-F, 42, 52 of the Indian Forests Act, 1927, Section 18 of The West Bengal Wild Life Preservation Act, 1959, Sections 9, 17 A, 51, 52, 58, 58 C, 58 Y of the Wildlife Protection Act, 1972, Sections 3A, 3B of The Forest (Conservation) Act, 1980, Sections 15 and 16 of the Environmental Protection Act, 1986, National Forest Policy, 1988, Sections 4, 11 and 13 of The West Bengal Trees Act, 2006, The Scheduled Tribes And Other Traditional

Forest Dwellers (Recognition Of Forest Rights) Act, 2006, Section 27 of the NGT Act, 2010 and Joint Forest Management Committee Resolutions of West Bengal, 2017 and Sections 17A and 20 of the West Bengal Inland Fisheries Act, 1984.

Photocopy of the RTI Reply dated 27.06.2024 issued in favour of your applicant by Department of Industry Commerce and Enterprises is annexed herewith and marked as Annexure - B.

- 5.6. That Respondent 18 is publicly falsely claiming that they have got land to construct their industry and its premises from Respondent 18. Respondent 17 have no land there. Even if it is to believe that Respondent 17 have given them land then that is only for construction of industrial premises. But it is as clear as daylight that their factory stands on encroached forest lands. This is not all. The 14-acre land which Respondent 18 from Respondent 17 for construction of industry the plot number 603 is not present because that plot of land is a forest land and consists of ponds and shallow ponds. The said plot has been encroached and illegally acquired by Respondent 18.

Photocopy of the RTI Reply and application dated 19.06.2024 issued by Joint Secretary Department of Fisheries

Aquaculture Aquatic Resources and Fishing Harbours in favour of your applicant is annexed herewith and marked as Annexure – C.

- 5.7. That Respondent 18 is continuously running industrial operations on the aforesaid encroached forest lands and thereby illegally filling up multiple ponds and shallow ponds and that too without the permission of Respondent 17. As a result, birds which used to dwell in forests used to drink water from the illegally filled up ponds and used to quench their thirsts. As a result of the encroachment of the forest lands and illegally filling up of the ponds they have been rendered homeless and are finding difficulty in drinking water. The land which the said factory has received from the concerned authority i.e. ADDA. The land is belong to ADDA, your applicant applied for documents which has not been provided by the ADDA to your applicant for indulging Exceed land encroachment by the said factory and also filling the forest pond bearing R.S. Plot No.36, Mouza – Gopinathpur.

Photocopy of the site map is annexed herewith and marked as Annexure –D.

- 5.8. That at the time of seeking Environmental Clearance from Respondent 13 and further in the EIA submitted by Respondent 18 seeking Environmental Clearance from Respondent 15 it has been declared that no forest land is involved in the construction and running of their factory.
- 5.9. That Respondent 18 has made a false declaration.
- 5.10. That Respondent 18, at the time of seeking Forest Clearance from Respondent 7 they have taken forest clearance or not it is not known to me as they have not been provided any information after filing RTI Application before the concerned authority about the forest clearance.
- 5.11. That Respondent 18 may be blatantly violated the Environmental Clearance, but if they have taken Forest Clearance, issued to them by Respondent 7.
- 5.12. That it is a matter of great regret that Respondents 15 and 7, 8, 9 despites being aware of the EC and FC violation by Respondent 18 they have not revoked their ECs and FCs.
- 5.13. That it is a matter of great regret that Respondent 19 have not taken any action under Section 17A (10)(b) of the West Bengal Fisheries Act, 1984 against Respondent 18.

- 5.14. That Respondents 1 to 17 and 19 despite being aware of the violation of all laws, by Respondent 18, mentioned in Para 4 of this petition is procrastinating to take needful legal action against them.
- 5.15. That it is clear as daylight that Respondents 7, 8 and 9 have some vested interest in the running of the industrial operations, especially on afore said encroached forest lands, by Respondents 18.
- 5.16. That it is a matter of great shock that Respondents 1 to 17 and 19 have not till date brought Respondent 18 to justice, removed the encroachments, demolished the illegal structures/ unauthorised constructions, acquire/recover the encroached forest lands, prohibited their running of industrial operations especially on encroached forest lands and closed their industries.
- 5.17. That it is clear as daylight that Respondents 1 to 17 and 19 have some vested interest in the running of the industrial operations, especially on afore said encroached forest lands, by Respondent 18.

Photocopy of the RTI Application dated 04.06.2024 filed by your applicant is annexed herewith and marked with letter - E.

- 5.18. That it is as clear as crystal that Respondents 1 to 17 and 19 have failed to protect the rights of the scheduled tribes and other traditional forest dwellers as described in The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
- 5.19. That Petitioner being very aggrieved because of the continuous destruction of environment and forests by Respondent 18 and constant attack on his life and honour by Respondent 18 have chosen to knock the door of the Honourable Tribunal in the interest of environment, forests and climate change. All his appeals to Respondents 1 to 17 and 19 against Respondent 18 have fallen in deaf ears.
- 5.20. That Respondent 14 should have revoked the Pollution Clearance Certificate of Respondent 18. The respondent factory has not taken any clearance from the Pollution Control Board about deforestation and filling of forest pond bearing Mouza – Gopinathpur, R.S. Plot No.36 and 503, Police Station – NTPS, District – Paschim Bardhaman.

Photocopy of the Pollution Clearance Certificate issued on 28.05.2019 by the West Bengal Pollution Control Board is annexed herewith and marked as Annexure – F.

5.21. That Respondents 11 and 16 made enquiries against Respondent 18, on 28th June, 2024, and have surmised that Respondent 18 have encroached forest lands. But to the utter dismay of the Petitioner and the local people they have taken nix action till now against Respondent 18.

Photocopy of the RTI application dated 04.06.2024 by the applicant to the District Magistrate, Paschim Bardhaman is annexed herewith and marked as Annexure – G.

5.22. Your applicant states that he has taken photographs about the deforestation and also filling of the pond in the forest land area.

Photographs of the deforestation and filling of forest pond are annexed herewith and collectively marked as Annexure –H.

6. **GROUND S :**

- I. For that the Respondents 1 to 17 and 19 have a duty under law to protect and save the environment and forests from getting destroyed at the hands of Respondent 18.
- II. For that the Respondents 1 to 17 and 19 should have protected the rights of the scheduled tribes and other traditional forest

dwellers as described in The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

- III. For that the Respondents 1 to 17 and 19 should have brought Respondent 18 to justice, removed the encroachments, demolished the illegal structures/unauthorised constructions, acquired/recovered the encroached forest lands, prohibited their running of industrial operations especially on encroached forest lands and closed their industries.
- IV. For that Respondents 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 14, 15, 16, 17, 19 should not have procrastinated and should have filed FIRs against Respondent 18, before Respondents 12 and 13, for gross violation of Sections 26, 33, 38-F, 42, 52 of the Indian Forests Act, 1927, Section 18 of The West Bengal Wild Life Preservation Act, 1959, Sections 9, 17 A, 51, 52, 58, 58 C, 58 Y of the Wildlife Protection Act, 1972, Sections 3A, 3B of The Forest (Conservation) Act, 1980, Sections 15 and 16 of the Environmental Protection Act, 1986, National Forest Policy, 1988, Sections 4, 11 and 13 of The West Bengal Trees Act, 2006, The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition Of Forest Rights) Act, 2006, Section 27 of

the NGT Act, 2010, Joint Forest Management Committee Resolutions of West Bengal, 2017 and Sections 17A and 20 of the West Bengal Inland Fisheries Act, 1984.

- V. For that Respondents 15, 7 and 14 should have revoked the Environmental Clearances, Forest Clearances and Pollution Clearances issued to Respondent 18.
- VI. For that Respondents 1 to 17 and 19 should have demolished the illegal parking place made by Respondent 18.
- VII. For that Respondents 17 should have compelled Respondent 18 to restore the ponds and shallow ponds to its original form.
- VIII. For that Respondents 1 to 17 and 19 should have saved the birds and other living creatures of the forests.

8. **RELIEF SOUGHT FOR :**

The applicants pray for the following reliefs :-

- A. Graciously pleased to direct the Respondents 1 to 17 and 19 to protect and save the environment and forests from getting destroyed at the hands of Respondents 18.

- B. Graciously pleased to direct the Respondents 1 to 17 and 19 to protect the rights of the scheduled tribes and other traditional forest dwellers as described in The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
- C. Graciously pleased to direct the Respondents 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 13, 14, 15, 16, 17, 19 to file a complete FIR before Respondents 11 and 12, against Respondents 18, complaining of violation of Sections 26, 33, 38-F, 42, 52 of the Indian Forests Act, 1927, Section 18 of The West Bengal Wild Life Preservation Act, 1959, Sections 9, 17 A, 51, 52, 58, 58 C, 58 Y of the Wildlife Protection Act, 1972, Sections 3A, 3B of The Forest (Conservation) Act, 1980, Sections 15 and 16 of the Environmental Protection Act, 1986, National Forest Policy, 1988, Sections 4, 11 and 13 of The West Bengal Trees Act, 2006, The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition Of Forest Rights) Act, 2006, Section 27 of the NGT Act, 2010, Joint Forest Management Committee Resolutions of West Bengal, 2017 and Sections 17A and 20 of the West Bengal Inland Fisheries Act, 1984.
- D. Graciously pleased to direct the Respondents 1 to 17 and 19 to bring Respondent 18 to justice, within 7 days, remove the

encroachments, demolish the illegal structures/unauthorised constructions, acquire/recover the encroached forest lands, prohibit their running of industrial operations especially on encroached forest lands and close their industries and submit an Action Taken Report before this Honourable Tribunal.

- E. Graciously pleased to issue a prohibitory order against the running of industrial operations especially on encroached forest lands by Respondent 18.
- F. Graciously pleased to issue an order and or direct Respondents 1 to 17 and 19 to close the industries of Respondent 18.
- G. Graciously pleased to direct Respondents 15, 7 and 14 to revoke the Environmental Clearances, Forest Clearances and Pollution Clearance Certificates issued to Respondent 18.
- H. Graciously pleased to direct Respondent 14 to eradicate the environmental pollution created by Respondent 18.
- I. Graciously pleased to order Respondent 18 to cease and desist from causing environmental pollution and destroying environment and committing violations of Environmental Protection Act, 1986.

- J. Graciously pleased to order Respondent 18 to cease and desist from destroying forests and committing violations of Environmental Protection Act, 1986.
- K. Graciously pleased to order Respondent 18 to cease and desist from violating Sections 26, 33, 38-F, 42, 52 of the Indian Forests Act, 1927, Section 18 of The West Bengal Wild Life Preservation Act, 1959, Sections 9, 17 A, 51, 52, 58, 58 C, 58 Y of the Wildlife Protection Act, 1972, Sections 3A, 3B of The Forest (Conservation) Act, 1980, Sections 15 and 16 of the Environmental Protection Act, 1986, National Forest Policy, 1988, Sections 4, 11 and 13 of The West Bengal Trees Act, 2006, The Scheduled Tribes And Other Traditional Forest Dwellers (Recognition Of Forest Rights) Act, 2006, Section 27 of the NGT Act, 2010, Joint Forest Management Committee Resolutions of West Bengal, 2017 and Sections 17A and 20 of the West Bengal Inland Fisheries Act, 1984.
- L. Graciously pleased to direct Respondents 11 and 16 to submit enquiry report about the enquiry made by them against Respondent 18 on 28th June, 2024.
- M. Graciously pleased to direct Respondents 1 to 17 and 19 to demolish the illegal parking place of Respondent 18 and save the birds and other living creatures of the forests.

- N. Graciously pleased to direct Respondent 17 to make Respondent 18 restore the illegally filled up ponds and shallow ponds to its original form.
- O. Graciously pleased to direct Respondents 1 to 17 and 19 to submit Action Taken Reports, before the Honourable Tribunal, regarding the action taken against them against Respondent 18.

9. **INTERIM ORDER AS PRAYED FOR :**

Pending disposal of this application the applicant prays for an direction upon the respondent authorities to stop the cutting of trees and further construction in the forest land area.

10. **LIMITATION :**

Under the provision of the relevant statute this application is within the period of limitation as your applicant last made representation on 04.06.2024 and information lastly receipt on 27.06.2024.

11. **CAUSE OF ACTION :**

Cause of action arson on 04.06.2024 and subsequently it is still going on as the respondent authorities neglected to provide any information your petitioner about the deforestation is still continuing.

VERIFICATION

I, Sri Subrata Mallick, ~~Addl. Director Crme~~, son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby verify that the contents of paragraphs 1 to 6 are true to my knowledge and those made in paragraphs are leased on Legal Advice and those made in paragraphs to an prayer portions are my respectful submissions before this Hon'ble Tribunal and I have not suppressed my materials facts in this case and do also verify and sign the above verification of the application at the chamber of the Learned Advocate on Record.

Subrata Mallick

Signature of the applicant

Prepared in my Office

Sohel Banerjee
Advocate

Read over and explained
and verified by me

Sohel Banerjee
Advocate

Place : Kolkata

Date :

To
The Registrar,
National Green Tribunal,
Eastern Zone Bench,
Kolkata



S.L. No. 10/24

AFFIDAVIT

I, Sri Subrata Mallick, ~~Addl. Director Crime~~, son of D.C. Mallick, aged about 48 years, by faith Hindu, by occupation-Social Work, residing at Qtr. No.RIII/81, Bidhannagar Housing Colony, Durgapur, Post office-ABL Township, Police Station new Township, District -Paschim Bardhaman, West Bengal, Pin Code-713206, do hereby solemnly affirm and state as follows:-

1. That I am the applicant in the instant application. I am well acquainted with the facts and circumstances of the case. ~~I am duly authorized by the All India Anti Corruption Organization (Regd.)~~ to affirm and swear this affidavit.

2. That the statements made out in the foregoing paragraphs of the application are true to my knowledge and belief and they are also my respectful submissions before this Hon'ble Court.

Subrata Mallick

Prepared in my Office

Sahab Baruah
Advocate
W.B 640/2012

DEPONENT

Identified by me
Identified by me
Sahab Baruah
Advocate
W.B 640/2012

Solemnly affirmed and declared
me on identification

PARAMITA PAL
City Civil Court
Kolkata
Reg No 083/2022



12 JUL 2024

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ANNEXURE - A

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Director
SPS STEELS ROLLING MILLS LIMITED
Diamond Prestige, 41A, A.J.C. Bose Road, 7th Floor, 701,
Kolkata, Kolkata, West Bengal-700017

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/WB/IND/254615/2003 dated 06 Jul 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22A008WB110390 |
| 2. File No. | J-11014/156/2020-IA.II (I) |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 3(a) Metallurgical industries (ferrous & non ferrous) |
| 6. Name of Project | Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4 |
| 7. Name of Company/Organization | SPS STEELS ROLLING MILLS LIMITED |
| 8. Location of Project | West Bengal |
| 9. TOR Date | 24 Aug 2020 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/09/2022

(e-signed)
Dr. R. B. Lal
Scientist E
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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F. No. IA - J-11011/156/2020-IA.II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)

Indira Paryavaran Bhawan
Vayu Wing, 3rd Floor,
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 1st September, 2022

To,

M/s SPS Steels Rolling Mills Limited
Diamond Prestige, 41A, A.J.C. Bose Road, 7th Floor, 701,
Kolkata, Mambalam Guindy, Kolkata, West Bengal-700017
Email: spsmoef@shakambharigroup.in

Project: Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill), located at Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal – Grant of Environmental Clearance.

Sir,

This refers to your proposal no. IA/WB/IND/254615/2003 dated 6th July, 2022 received through PARIVESH Portal for grant of Environmental Clearance (EC) for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous), and 1(d) Thermal Power Plants under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

3. The above-mentioned proposal has been considered in 10th meeting of Expert Appraisal Committee (Industry-1 Sector) held on 1-3 August, 2022. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

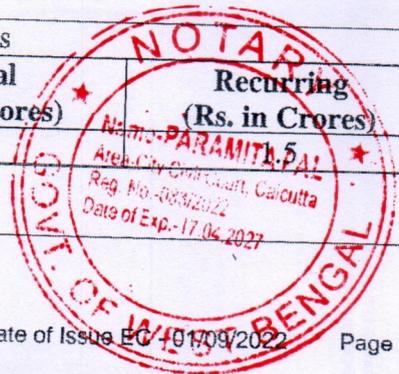
4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are as under: -

S. No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	24.08.2020
b.	Period of baseline data collection	01.10.2020-31.12.2020
c.	Date of Public Consultation	05.10.2021
d.	Action plan to address the PH issues	An amount of Rs. 1.50 Crores has been earmarked for implementation of the commitments made during Public Hearing. Detail of activities proposed attached as <u>Annexure 1</u> .



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S. No.	Particulars	Details		
e.	Location of the project	Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal		
f.	Latitude and Longitude of the project site	Point	Latitude	Longitude
		A.	23° 30'55.03"N	87° 19'54.98"E
		B.	23° 30'51.16"N	87° 19'57.96"E
		C.	23° 30'45.50"N	87° 19'54.08"E
		D.	23° 30'45.00"N	87° 19'51.20"E
		E.	23° 30'47.44"N	87° 19'44.38"E
		F.	23° 30'56.08"N	87° 19'42.29"E
		G.	23° 31'0.91"N	87° 19'44.14"E
g.	Total land	9.38 hectares. Plant in industrial area.		
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is under the possession of the company. Expansion will be done within existing plant premises.		
i.	Existence of habitation & involvement of R&R, if any	<p>Plant Site: No habitation exists within the plant site and R&R is not applicable.</p> <p>Study Area: Project located in industrial area of Durgapur city. There are approx. 100 wards & villages in 10 km radius study area.</p>		
j.	Elevation of the project site	86 m to 91 m above mean sea level.		
k.	Involvement of Forest land if any.	No Forest Land is involved in the plant site.		
l.	Water body exists within the project site as well as study area	Project Site: No water body exists within the project site.		
		Study area: Following water bodies falls within 10 km radius:		
		Water body	Distance (km)	Direction
		Left Bank Main Canal	2.5 km	SSW
		Damodar River	4.0 km	SSW
		Barjora Nadi	6.5 km	SW
		Kunur Nadi	7.0 km	NE
		Panagarh Branch Canal	8.0 km	ESE
Damodar Branch Canal	8.0 km	ESE		
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	<p>Nil.</p> <p>No Reserve Forest exists within 10 km radius of the plant site. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.</p>		
n.	Project cost	Proposed – INR Rs 150 Crores		
o.	EMP cost	Type	Capital (Rs. in Crores)	Recurring (Rs. in Crores)
		Proposed	22	
p.	Employment opportunity	500 persons		



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S. No.	Particulars	Details
q.	Water and Power requirement	(proposed) Water -1385 KLD , Power -17.5 MW

Unit configuration and capacity:

Name of the Units with Products	Existing Production Capacity as per CTO			Proposed Additional Production		Total (Existing + Proposed) Production	Remarks
	Installed Capacity	Production (in ton)		Capacity	Production (TPA)		
		Annually	Monthly				
Sponge Iron Plant (DRI)	2x40 TPD + 1x100 TPD	66,000 TPA	5500	2x100 TPD*	0	66,000 TPA	No change in production capacity.
* As per the recommendation of EAC the company will phase out existing 2x40 TPD DRI kilns and will install 1x100 TPD DRI kiln. The total capacity of Sponge Iron Plant will remain unchanged.							
SMS (M.S. Billets)	2x15 Ton IF with caster*	1,08,000	9000	5x20 Ton with 2 casters and one LRF	2,42,000 TPA	3,50,000 TPA	Expansion to meet Rolling mill requirement through hot charging bypassing existing reheating furnace
* Existing 2x15 Ton IF with Caster will be dismantled after proposed expansion							
Rolling Mill (Long Products)	I	300 TPD	4,56,000	38000	No change	4,56,000 TPA	No change
	II	1000 TPD					
Reheating Furnace#	I	18 TPH			To be dismantled after expansion		To be dismantled
	II	18 TPH			To be dismantled after expansion		To be dismantled
	III	18 TPH			No Change	1 x 18 TPH	No change
Note: #Both Rolling Mills will be hot charged after expansion. Two reheating shall be dismantled after expansion and only one Reheating will be kept as back up to feed Cold billets.							
Captive Power Plant (Power)	NIL			10 MW (5 MW WHRB + 5 MW AFBC)		10 MW (5 MW WHRB + 5 MW AFBC)	New Installation for backward integration

5. The EAC, in its meeting held during 1- 3 August, 2022, inter-alia, deliberated the following:



- i. The instant proposal is for expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill).
- ii. The existing units are operating on the basis of Consent to Operate obtained from West Bengal Pollution Control Board as detailed in para 10.4.6 above. The EAC deliberated the compliance report of CTO received from the SPCB and found in order.
- iii. The plant is in Industrial area, Durgapur. As per Hon'ble NGT order on polluted areas the plant has Comprehensive Environmental Pollution Index (CEPI) score of 65.56 and hence comes under Severely Polluted Area. The EAC deliberated the action plan on mitigation measures on CEPI and found in order.
- iv. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
- v. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
- vi. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
- vii. The total project area is 9.38 ha which is under the possession of the company. Expansion will be done within existing plant premises.
- viii. Existing greenbelt is being developed in 33% area i.e. 3.09 ha. Presently, 4700 trees i.e. ~1521 trees/ha have been planted so far. After expansion approx. 40% i.e., 3.75 ha of the total plant area will be developed under greenbelt & plantation @2500 plants/ha.
- ix. After expansion, total water requirement will be 1385 KLPD. The company has applied to Durgapur Projects Ltd. (DPL) for water enhancement from existing to 1700 KL per day vide letter dated 30/07/2020.
- x. Durgapur Protected Forest is at 5.5 km in East Direction from plant site.
- xi. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Ranagaria Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site. The water bodies shall not be disturbed. Mitigation measures with safeguarding the water bodies shall be implemented.



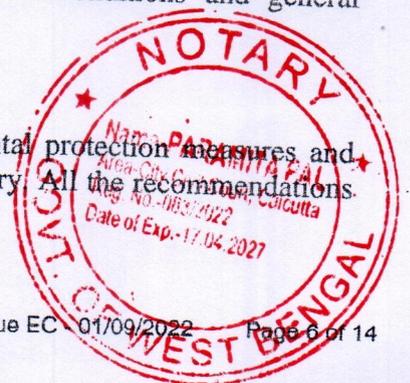
- xii. The Committee has also found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
- xiii. The Committee deliberated on the action plan and budget allocation for green belt development and noted that as committed by the PP that the green belt development shall be completed within a year.
- xiv. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
- xv. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
- xvi. The Committee deliberated upon the certified compliance report of RO, WBPCB and found it satisfactory.
- xvii. The EAC also deliberated on the written submissions submitted by the proponent and found it satisfactory.
- xviii. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
- xix. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

6. The EAC, in its 10th meeting of Expert Appraisal Committee (Industry-1 Sector) held on 1-3 August, 2022, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the points below.

7. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s SPS Steels Rolling Mills Limited** under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific Conditions

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. **All the recommendations.**



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- made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
 - iii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
 - iv. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all conveyors point and on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel Washing mechanism shall be provided in entry and exit gates.
 - v. Project proponent shall ensure to close 2 RH furnaces and go for 100 % hot charging. For emergency one RH would be retained to run on LDO or CBM as available in Durgapur. Coal shall not be used as fuel in the reheating furnace.
 - vi. As committed, all conditions of CEPI including 40% green belt development and 1.5 times CER shall be complied with as per the mitigation measures submitted.
 - vii. Particulate matter emission from stacks shall be less than 30 mg/Nm^3 .
 - viii. The total water requirement of 1385 KLD shall be met from Durgapur Projects Ltd. (DPL). No ground water abstraction is permitted.
 - ix. The company shall also undertake rain water harvesting measures as per the plan submitted and reduce water dependence from the outside source.
 - x. Left Bank Main Canal, Damodar River, Barjora Nadi, Kunur Nadi, Panagarh Branch Canal, Damodar Branch Canal exists within the study area of 10 km from the project site. The water bodies shall not be disturbed. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
 - xi. Air cooled condensers shall be used in the Power plant.
 - xii. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
 - xiii. Three tier Green Belt shall be developed in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. Plantation in gaps in the green belt shall be done by the PP during the present monsoon period and maintenance of @2500 plants/ha shall be done in the following years. Additional plantation shall be made in the East Direction from plant site to minimise the effect on Durgapur Protected Forest. Greenbelt/Plantation outside the project premises such as avenue plantation in vacant areas and social forestry shall also be done through socio economic developmental activities. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
 - xiv. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.



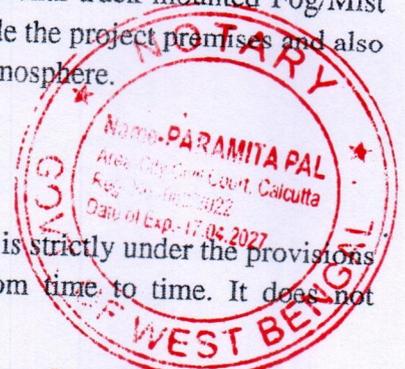
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- xv. The project proponent shall monitor the coal dust exposure concentrations at coal handling areas, ball mills, furnace charging areas through personal/area monitoring; and to be compared and it should be within 2 mg/m^3 , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xvi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. There shall be no discharge of effluent from the plant. Domestic waste water will be treated in STP and treated water shall be re-used for greenbelt development and plantation and dust suppression.
- xvii. CEMS shall be provided on all process stacks and the signal shall be received in plant control room for central control of APCDs installed in the plant.
- xviii. All internal road and connecting road from project site to main highway shall be developed and maintained with suitable Million Axle Standard (MSA) as per the traffic load due to existing and proposed project.
- xix. Internal roads of plant premises shall be concreted and maintained in good condition. Industrial vacuum cleaners shall be used regularly to clean roads to reduce fugitive emissions.
- xx. All stockyards shall be having impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains to trap the run off material.
- xxi. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- xxii. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- xxiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

B. General conditions:

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not



tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- iv. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- v. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/agglomeration.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- viii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.



- iv. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance/exit of the plant gates.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

VI. Waste management

- i. Used refractories shall be recycled.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

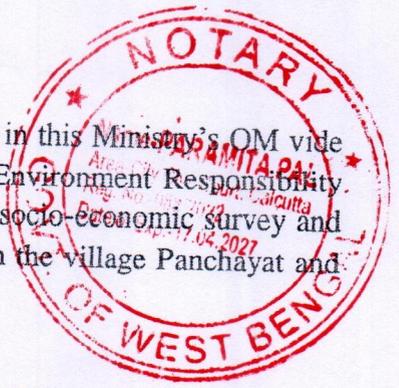
- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.



- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried



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out and spent in next three years, in the company web site for the information to public/public domain.

- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

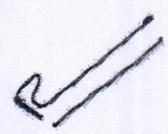
8. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

9. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

11. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

12. This issues with approval of the competent authority.



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tel: 011-20819346
Email-rb.lal@nic.in

Encl. as above at Annexure -I

Copy to: -

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
4. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, IB - 198, Sector-III, Salt Lake City, Kolkata - 700106.
5. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.



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6. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector -III, Salt Lake City, Kolkata - 700 098.
7. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
8. District Collector, Paschim Bardhaman, District, West Bengal.
9. Guard File/Monitoring File/Website/Record File/Parivesh Portal.

(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tel: 011-20819346
Email-rb.lal@nic.in



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Action plan as per MoEF&CC O.M. dated 30/09/2020

S. No.	Concerns raised during the Public Hearing	Physical activity to be done	Unit of Measurement			Cost (in Lakh)
			01 st Year	02 nd Year	03 rd Year	
1.	Education	Provide Interactive smart class equipment /gadgets like laptops, projectors, Interactive White Boards and study materials etc. to students	01 (Village Bidhannagar)	01 (Village Kalipur)	01 (Village Kadamtala)	23
2.	Health	Distribution of wheelchairs to Divyangs, oxygen cylinders & provide medical equipment in hospitals and health centre	01 Nos. each (Village Bidhannagar)	01 Nos. each (Village Kadamtala)	01 Nos. each (Village Faridpur)	25
3.	Skill Development	Establishment of Skill Development centre for Youth	1 No. (Village Bidhannagar or nearby other suitable place)			15
4.	Road development and its maintenance	Development/maintenance of pucca roads	1 No. (Village Sagarbhanga)	1 No. (Village Pabali)	1 No. (Village Piari More)	30
5.	Infrastructure Development	Development of Community Hall	1 No. (Village Sagarbhanga)	-	-	07
		Construction of Rain Water Harvesting system & Pond for natural recharge	1 No. (Village Pabali)	1 No. (Village Kadamtala)	1 No. (Village Karangapara)	15
		Installation of Solar Lights along roads	20 (Village Piari More)	20 (Village Khayrasol) 20 (Village Sagarbhanga)	20 (Village Pabali) 20 (Village Faridpur)	25
6.	Plantation	Distribution/Plantation of saplings in the village Govt. offices and schools	1000 (Village Bidhannagar)	500 Nos. (Village Piari More) 500 (Village Faridpur)	500 Nos. (Village Kadamtala) 500 Nos. (Village Sagarbhanga)	10
Total						150 lakhs





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West Bengal Pollution Control Board
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, Bldg. 10A, Block LA
Sector III, Bidhannagar, Kolkata 700 106
Tel: 2335-6730, 2335-9088/7428/8211/6731/0261/8861
Fax: (0091) (033) 2335-2813

Memo No. 4A/18/2008(Pt.-V)

Date /02/2022

To,
The Joint Director
Ministry of Environment & Forest & Climate Change
Government of India

Sub: Compliance Status of CTO of M/s SPS Steels Rolling Mills Limited located at Dr. Zakir Hussain Avenue, G.T.Road (Indo American More) , Durgapur, Dist-Paschim Bardhaman, Pin-713206

Dear Sir,

Enclosed please find herewith the inspection report along with the compliance status of M/s SPS Steels Rolling Mills Limited located at Dr. Zakir Hussain Avenue, G.T.Road (Indo American More) , Durgapur, Dist-Paschim Bardhaman, West Bengal carried out by the State Board on 24.01.2022.

Sd/-
Subrata Ghosh
Chief Engineer (O & E)

Encl : As stated

Memo No. 171 (01)-4A/18/2008(Pt.-V)

Date 01/02/2022

Copy to :

- ✓ 1. M/s SPS Steels Rolling Mills Limited located at Dr. Zakir Hussain Avenue, G.T.Road (Indo American More), Durgapur, Dist-Paschim Bardhaman, Pin-713206
2. The Environmental Engineer, Durgapur Regional Office, WBPCB

Prakal
Chief Engineer
Operation & Execution Cell



43-

West Bengal Pollution Control Board
Durgapur Regional Office
Compliance Report on Conditions Stipulated in the Consent to Operate

1. Name & Address of the Industry	: M/s. SPS Steels Rolling Mills Limited Dr. Zakir Hussain Avenue, G. T. Road (Indo American More) Durgapur, Dist-Paschim Bardhaman,-713206 (WB)
2. Local Body	: Durgapur Municipal Corporation
3. Electrical Supply Agency	: Damodar Valley Coporation (DVC)
4. Category of Industry	: Red (DRI Plant, Induction Furnace & Rolling Mills)
5. Date & Time of Inspection	: 24/01/2022 12:30hrs
6. Name of the Inspecting Officer	: Sudipto Banerjee, AEE, Durgapur Regional Office
7. Person meet during inspection	: Mr. Vikrant Ranjan, General Manager (Commercial)
8. Consent to Operate (CTO) No.	: CO 123308 dtd. 28.05.2019 & CO 114837 dtd. 17.05.2018

9. OBSERBATIONS:

- This unit is engaged in manufacturing of Sponge Iron 5500MT per month using 2x40TPD and 1x100TPD DRI Kilns, 9000MT per month MS Ingot/Billet using 2x15Ton Induction furnace, and 38000 MT per month TMT Rod using 3x18TPH Reheating Furnace.
- Air Pollution Control Device (APCD) of 2x40TPD DRI kiln comprise of Individual 2 field ESP followed by common stack of height 30 m from GL, for 1x100TPD DRI kiln there is 2 field ESP followed by stack of height 30 m from GL. For Cooler Discharge of 2x40TPD DRI kiln common bag filter followed by stack of height 30 m from GL and for Cooler Discharge of 1x100TPD DRI kiln individual Bag Filter followed by stack height of 30 m From GL. Individual Bag Filter with ID fan and stack of height 30 m are attached to Intermediate Bin, Raw Material Handling and Product House.
- Air Pollution Control Device (APCD) for 2x15Ton induction furnaces comprise of dust extraction system followed by spark arrestor and Bag Filter attached with common stack height of 30 m above GL.
- Air Pollution Control Device (APCD) for 3x18 TPH Reheating Furnace comprise of recuperator followed by stack height of 32 m From GL.
- During inspection 1x100 TPD DRI kiln was found under shut down for maintenance purpose, remaining all the units were found in operation.

10. Remarks:

- Gaseous emission monitoring was conducted at stack attached to the stacks of DRI kiln and Cooler Discharge on 29/11/2021 and the reports obtained for particulate matter was found within permissible standard. Sampling for Fugitive emission was also carried out on the same day and the result shows compliance.
- The unit has two nos. Consent to Operates, one for DRI Kilns and Induction Furnaces issued vide memo no. 938-dr-co-s/11/1879 (Consent no. CO 123308) dt. 28.05.2019 valid up to 30.09.2023. While, the other is for the Rolling Mill section issued vide memo no. 1749-dr-co-o/10/0734 (Consent No. CO 114837) dated 17.05.2018 valid up to 28/02/2023.
- The detailed compliance with respect to stipulated conditions of the Consent to Operates as observed during inspection is tabulated below:



AA-

A) Compliance status of conditions in the Consent to Operate issued by State Board vide Memo No. 938/ dr-CO-S/11/1879, Consent to Operate no. CO 123308 dated 28/05/2019

Sl. No.	Conditions in the Consent to Operate Issued by State Board	Present compliance status
1	Consent is valid for the manufacturing of: 1- Sponge Iron 5500 MT per month, and 2- MS Ingot/Billet 9000 MT per month	The plant was found in operation and the unit representative stated that production limits are maintained as per existing CTO.
2	The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.	There is no discharge of industrial liquid effluent and the entire waste water is recycled after treatment. Domestic liquid effluent is discharged into soak pit via septic tank. Stack Air analysis was carried out by the State Board on 29/11/2021 from DRI kilns and Cooler Discharge. PM values obtained were found within the permissible standard. Sampling for Fugitive emission was also carried out on the same day and the result shows compliance.
3	Daily discharge of industrial liquid effluent shall not exceed 4.20 KL	As stated by the unit representative, there is no discharge of industrial liquid effluent as recycle & reuse practice is followed.
4	Daily discharge of domestic liquid effluent shall not exceed 0.260 KL	Septic tank followed by soak pit facility provided for the treatment of domestic effluent. There is no discharge of domestic liquid effluent.
5	Daily discharge of mixed effluent (industrial & domestic) liquid effluent shall not exceed -Nil	Complied
6	The applicant shall discharge liquid effluent to outside drain after treatment (place of discharge) through 02 nos. outlets/outfalls.	At present there is no industrial/domestic liquid effluent discharge. Only storm water is discharged through the storm water drain.
7	To bring into any altered or new outlet/outfalls or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.	The unit is aware of the conditions and committed to follow with the directions.
8	The Applicant shall provide comprehensive facility for treatment of industrial liquid waste & domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard and not exceed: pH 5.5 to 9.0, TSS 100mg/l, BOD 30mg/l, COD 250 mg/l & Oil & Grease 10 mg/l	Industrial liquid effluent-Nil Recycle & reuse practice is followed. For the treatment of domestic liquid effluent, septic tank followed by soak pit facility is provided.
9	Applicant falls in the Cess paying category of the water (Prevention and Control of Pollution) Cess Act 1977, and the rules made thereunder and the Applicant shall comply with the provisions of said Act and Rules made thereunder.	Complied. Water Cess has been paid up to 30/06/2017.
10	Daily water consumption for the following purpose should not exceed: • Industrial cooling, spraying in mine pits and	Complied (as per last Water Cess Return).



	<p>boiler feed water 283 KLD</p> <ul style="list-style-type: none"> • Domestic purpose 5.0 KLD • Processing whereby water gets polluted and the pollutants are easily biodegradable • Processing whereby water gets polluted and the pollutants are not easily biodegradable <p>The Applicant shall regularly submit to the Board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act</p>	<p>Complied (as per last Water Cess Return).</p> <p>Not applicable</p> <p>Not applicable</p> <p>Not applicable at present</p>
11	<p>The Applicant shall install suitable device for measuring the volume of water for different purposes as mentioned above giving correct result to the satisfaction of State Board.</p>	<p>Water is supplied by Durgapur Projects Limited (DPL) and water measuring meter is installed at the intake point of the unit.</p>
12	<p>All the stacks connected to the various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc. and this must be painted/displayed to facilitate identification.</p>	<p>Complied.</p>
13	<p>The Applicant shall install comprehensive control system consisting of pollution control equipment as warranted with reference to generation of air emission and operate and maintain the same continuously so as to achieve the level of pollutants with stipulated standards.</p>	<ul style="list-style-type: none"> • Air Pollution Control Device (APCD) of 2x40TPD DRI kiln comprise of individual 2 field ESP followed by common stack of height 30 m from GL. • For 1x100TPD DRI kiln there is 2 field ESP followed by stack of height 30m from GL. • For Cooler Discharge of 2x40TPD DRI kiln common bag filter followed by stack of height 30m from GL and for Cooler Discharge of 1x100TPD DRI kiln individual Bag Filter followed by stack height of 30 m from GL. • Individual bag filter with ID fan and stack of 30 m height from GL present for Intermediate Bin, Raw Material Handling and Product House. • Air Pollution Control Device (APCD) for 2x15Ton induction furnace comprise of dust extraction system followed by spark arrestor and Bag Filter attached with stack height of 30 m from GL. • Online Continuous Emission Monitoring System (OCEMS) was found in operation. • Air pollution control devices i.e. ESPs and bag filters along with dust extraction and suppression system for all the unit operations (except 1 x 100 TPD DRI Kiln-which was not in operation during inspection) were found in operation.
14	<p>The Applicant shall provide ports in stack(s) and other necessary permanent facilities such as ladder, platform etc. for monitoring / sampling the air emissions and the same shall be made available for inspection and use by the State Board's staffs as well as State Board's authorized agencies.</p>	<p>Complied.</p>

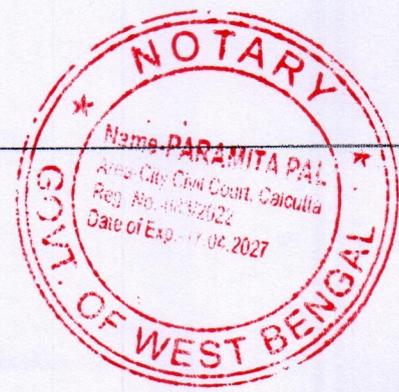


15	The Applicant shall use Coal 230 MT per day as fuel in DRI Kilns operation and HSD for DG Sets	Stated to be complied.
16	The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid wastes i. e. Dolochar and ESP dust and sold for its end use to CPP operating units.	Dolochar and ESP dust generated from DRI Kilns are stated to be sold to CPP operating units for its end use. Records of generation and it's disposal were found maintained.
17	The Applicant shall take adequate measures for control of noise level from its own sources within the premises within the limit Day Time-65 dB(A) and during Night Time 55 dB(A) Leq	Complied
18	The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.	Housekeeping within the plant was found satisfactory during inspection, but further improvement is needed.
19	The Applicant shall bring about at least 33% of available open land under the green coverage/ plantation.	Green belt present, but the unit has to plant more trees to achieve the 33% criteria. Unit confirmed that they have undertaken plantation programme in the recent past and nearly 4700 plants of different species has been planted in and around the plant premises so far.
20	The Applicant shall provide for an alternative electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternative electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.	Complied 1 x 380 KVA & 1x415 KVA diesel generator sets present as alternative source of power to operate APCDs during power failure.
21	The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.	Complied. Separate energy meters have been installed with Air Pollution Control Devices (ID Fans of Bag filter & ESP etc.) for different units and records are maintained in a separate register.
22	The Applicant shall ensure that the fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.	15 nos. water sprinklers were found installed in dust prone areas around DRI kilns. Two nos. mobile water tankers also found present. Dry fog systems present at bag filter points of cooler discharges, intermediate bunker, Product House and Raw Material Handling Section.
23	The Applicant shall provide drainage system for conveying the industrial and domestic liquid waste. Storm water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.	Industrial liquid effluent- Nil Domestic liquid effluent being discharged to soak pit via septic tank. Only storm water is discharged to municipal drain through 02 nos. outlets.
24	The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control system.	No chemicals are used for pollution control systems.



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25	The Applicant shall get the samples of hazardous waste / leachates analyzed from the laboratory recognized by West Bengal Pollution Control Board and ensure that they conform the limit stipulated.	On enquiry, the unit informed that they are producing used oil as hazardous waste. Unit has also tested Induction Furnace Slag (Solid) from authorized laboratory of WBPCB. Last testing was carried out on 02.03.2021. The used oil and electronic wastes are stated to be disposed through authorized recyclers.
26	The Applicant shall provide adequate safe facility for collection of air, waste water and solid waste samples by the state board's staff as well as state Board's authorized agencies.	The unit is aware about the condition.
27	The Applicant shall submit to the State Board by the 30 th September of every year the Environment Statement Report for the financial year ending 31 st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second amendment] Rules, 1992.	Complied. Environment Statement for the Financial year 2020-21 in Form-V has been submitted through email on 26.05.2021.
28	The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention and control of pollution.	The unit is aware about the condition.
29	The Applicant shall maintain the Inspection Book in the factory premises which shall be made available for Officers and employees of the State Board for inspection, review and to write down any direction or observation as is deem necessary during the inspection from time to time.	Complied.
30	The Applicant shall furnish State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.	The unit is aware about the condition.
31	The Applicant shall maintain adequate number qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/ or emission control devices and for overall environment management of the industry.	The unit is aware about the condition and stated to be complied.
32	The Applicant shall have to make registration for the use of ground water if any, with Central Ground Water Authority.	Unit procures water from Durgapur Projects Limited (DPL) through pipeline supply. Unit has no bore well and as such has no permission from SWID.
33	The Applicant shall intimate the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious, or pollutant in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident /event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accident, discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and to environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the	The unit is aware about the condition



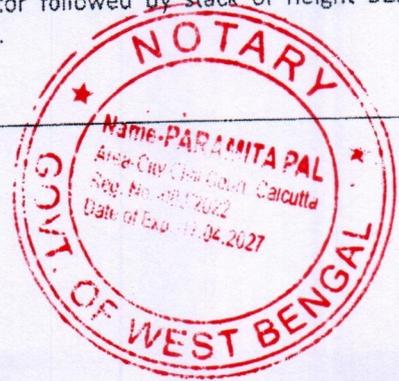
	accidental release of poisonous, noxious or pollutants to the environment.	
34	The Applicant shall make an application to the State Board in prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this consent.	The unit is aware about the condition
35	The Applicant shall not make any alternation/ modification/expansion in the existing manufacturing process and the equipment as well as pollution control system without prior approval of the Board.	The unit is aware about the condition.
36	The Applicant shall comply with the conditions laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 and Hazardous Waste (Management & Handling) Rules, 1989.	Used oil produced is stated to be disposed through authorized recyclers of WBPCB.
Additional Condition:		
1	Report on generation and utilization of dolochar should be submitted on quarterly basis.	Complied
2	This Consent may be revoked subject to any valid public complaint for violation of environmental norms.	The unit is aware about the condition.



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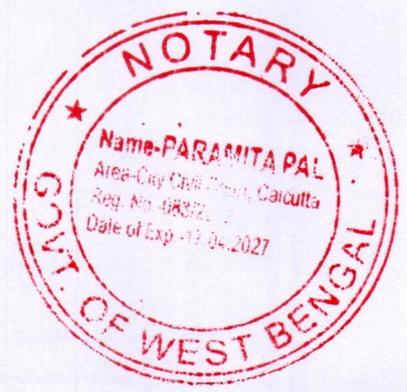
B) Compliance status of conditions in the Consent to Operate issued by State Board vide Memo No. 1749/ dr-CO-O/10/0734, Consent to Operate no. CO 0114837 dated 17/05/2018

Sl. No.	Conditions in the Consent to Operate issued by State Board	Present compliance status
1	Consent is valid for the manufacturing of: 1- TMT Rod 38000 MT per month,	The plant was in operation and the production limits are stated to be maintained.
2	The applicant shall observe the following fuel consumption pattern: F.O. : 360,000 lit per month CBM: 380,000m ³ per month	Complied. As stated, the unit does not use Furnace Oil for its reheating furnaces. Instead CBM gas is used as fuel for the operation of the same.
3	Applicant falls in the Cess paying category of the water (Prevention and Control of Pollution) Cess Act 1977, and the rules made thereunder and the shall comply with the provisions of said Act and Rules and regularly submit to Board the return of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.	Complied. Water Cess has been paid up to 30/06/2017.
4	Daily water consumption for the following purpose should not exceed: 1. Industrial cooling, spraying in mine pits and boiler feed water 590 KLD 2. Domestic purpose 32 KLD	Complied (as per last Water Cess Return). Complied (as per last Water Cess Return).
5	Daily discharge of effluent shall not exceed Domestic liquid effluent 20.00 KL . Place of discharge of domestic effluent shall be through Septic Tank to Soak Pit to outside drain	Septic tank followed by soak pit facility provided for the treatment of domestic effluent. There is no discharge of domestic liquid effluent.
6	The Applicant shall provide drainage system for conveying industrial and domestic liquid waste & separate drainage system for Storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen) and operate and maintain the same to conform to the standard for final effluent as given below: 1. Domestic effluent Parameters & Standard (in mg/l Max.) pH 5.5 to 9.0, BOD 30, COD 250, TSS 100, O&G 10 Frequency of effluent sampling Yearly	Industrial liquid effluent- Nil Recycle & reuse practice is stated to be followed. For the treatment of domestic liquid effluent, septic tank followed by soak pit facility is provided.
7	The Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the standard as given below: Stack Height 32 Mtr from GL, Stack attached to 3x18 TPH Re-heating furnace SPM not exceed to 150 mg/m ³ frequency yearly.	Complied. Air Pollution Control Device (APCD) provided for 3x18 TPH Reheating Furnace comprise of recuperator followed by stack of height 32m above GL.



16	The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, waste water and solid waste samples for monitoring and measuring by the State board's staff as well as State Board's authorized agencies.	The unit is aware about the condition.
17	The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to the inspecting Officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.	Complied.
18	The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutant in excess of quality and quantity as mentioned above to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.	The unit is aware about the condition.
19	The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this consent.	The unit is aware about the condition.
20	The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfalls or stack or change the place of discharge, without prior approval of the Board.	The unit is aware about the condition.
21	The Applicant shall comply with the conditions laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules 1989 and Hazardous Waste (Management & Handling) Rules, 1989. And Public Liability Insurance Act 1991.	Not applicable
Additional Conditions:		
1	The unit should comply with all the directions of the Board issued time to time	The unit is aware about the condition.
2	This consent may be revoked subject any valid public complaint for violation of environmental norms.	The unit is aware about the condition.

[Signature]
25/01/2022
Asst. Environmental Engineer



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ANNEXURE 'B'

A-2

Government of West Bengal
Department of Industry, Commerce & Enterprises
IPI Branch
4, Abanindranath Tagore Sarani (Cammac Street), Kolkata- 700016

No: 386 - IC&E/O/GC/GEN-MIS/03/2022

Date: 27 .06.2024

From : The Special Secretary to the Government of West Bengal

To : The District Magistrate,
Paschim Bardhaman,
ADDA Administrative Building
Kanyapur, P.O.- Ramkrishna Mission,
Opposite DAV Public School, PIN- 713305

Subject: Forwarding grievance of Shri. Subrata Mallick against illegal encroachment of land and filling up of ponds etc.

Sir,

In sending herewith a copy of the letter from Shri Subrata Mallick bearing No- Sue/75/24 dated 04.06.2024 as received by this Department on the subject captioned above, I am directed to request you to look into the matter and take the appropriate action as may be necessary.

Encl: As stated.

Yours faithfully,

Sd/-

Special Secretary to the
Government of West Bengal

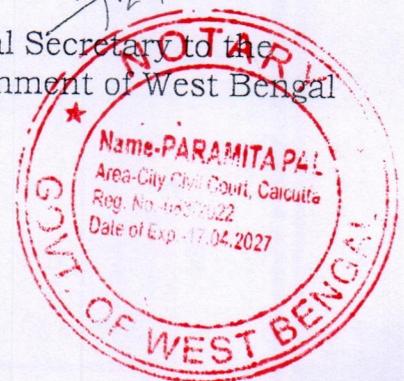
No: 386/ 1(2)-IC&E/O/GC/GEN-MIS/03/2022

Date: 27.06.2024

Copy forwarded for information to-

1. Shri Subrata Mallick, R/III/81, Bidhan Nagar Housing Colony, Durgapur, Dist- Paschim Bardhaman, PIN- 713206.
2. Sr. P.A. to the Principal Secretary, Department of Industry, Commerce & Enterprises, Government of West Bengal.

Special Secretary to the
Government of West Bengal



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Government of West Bengal

ANNEXURE - 'C'

Department of Fisheries Aquaculture aquatic resources & Fishing Harbours,
31, GN Block, IT Building, 7th & 8th Floor,
Sector- V, Salt Lake, Kolkata-700091

No. 1637-FI-16/21/2023-SECTION(FI)-Dept. of FI

Dated. 19.06.2024

From : The SPIO & Joint Secretary,
to the Government of West Bengal

✓ To : Shri Subrata Mallick,
R/III/81, Bidhan Nagar Housing Colony, Durgapur,
Dist.- Paschim Bardhaman, Pin.-713206
Mobile No: 7797545055, Email id: msubrata939@gmail.com

Sub: Reply to the RTI application Vide Ref. No. Sur/RTI/70/24, Dated - 04/06/2024

Sir,

The reply to the queries raised by you in your RTI application Vide Ref. No. Sur/RTI/70/24, Dated - 04/06/2024 which was received in this Department on 10/06/202 are given hereunder:

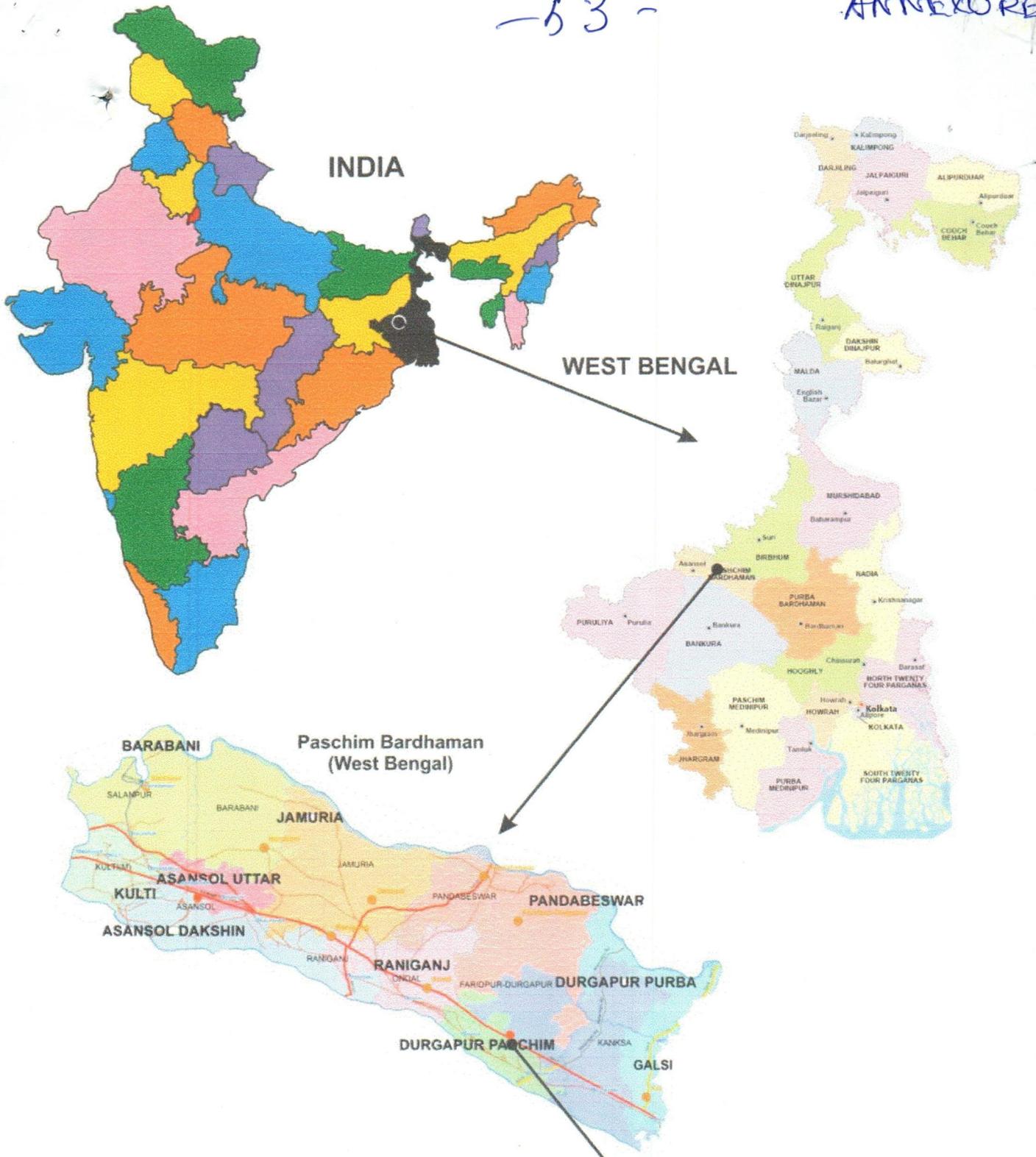
1. In reply to your query at Sl. No. 3A, ~~it is mentioned that no clearance from Fisheries Department has been given against such plot mentioned by the applicant.~~
2. In reply to your query at Sl. No. 3B, it is mentioned that no complaint of illegal filling up of ponds as alleged by the applicant has been received in this department so far, hence question of taking action on the part of the department does not arise.

Yours faithfully,


9/06/24

SPIO and Joint Secretary
to the Government of West Bengal





Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA)
 along with installation of Captive Power Plant of 10 MW
 (5 MW WHRB & 5 MW AFBC) with existing Steel Plant
 (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill)

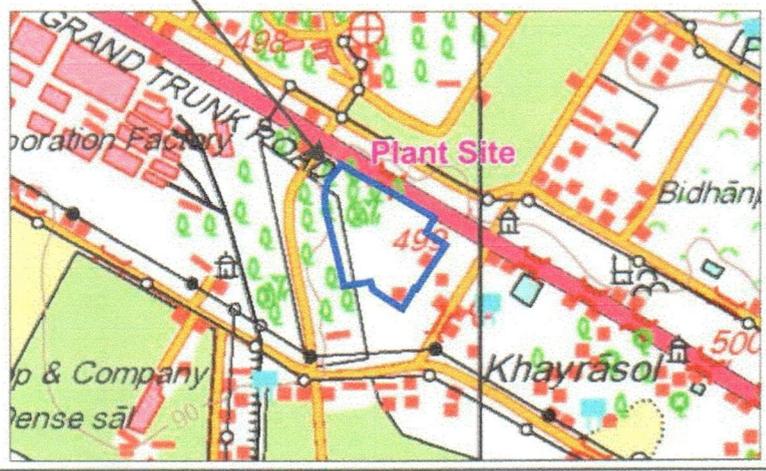
M/s SPS Steels Rolling Mills Limited

(A Unit of Shakambhari Group)

At

Dr. Zakir Hussain Avenue,

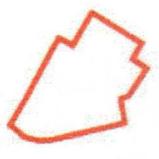
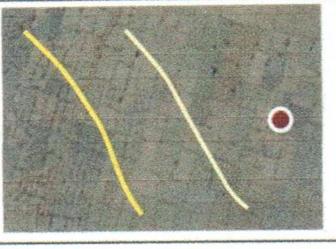
G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur,
 District Paschim Bardhaman, West Bengal



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INDEX

<p>Plant Boundary</p> 	
<p>National Highway</p>	
<p>Road</p>	
<p>Habitation</p>	

S.No.	Latitude	Longitude
A	23°30'55.03"N	87°19'54.98"E
B	23°30'51.16"N	87°19'57.96"E
C	23°30'45.50"N	87°19'54.08"E
D	23°30'45.00"N	87°19'51.20"E
E	23°30'47.44"N	87°19'44.38"E
F	23°30'56.08"N	87°19'42.29"E
G	23°31'0.91"N	87°19'44.14"E

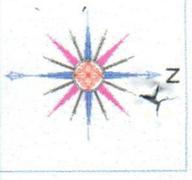
Google Earth Map - Downloaded

Expansion of Steel Melting Shop (1,06,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) with existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill)

M/s SPS Steels Rolling Mills Limited
 (A Unit of Shakambhari Group)

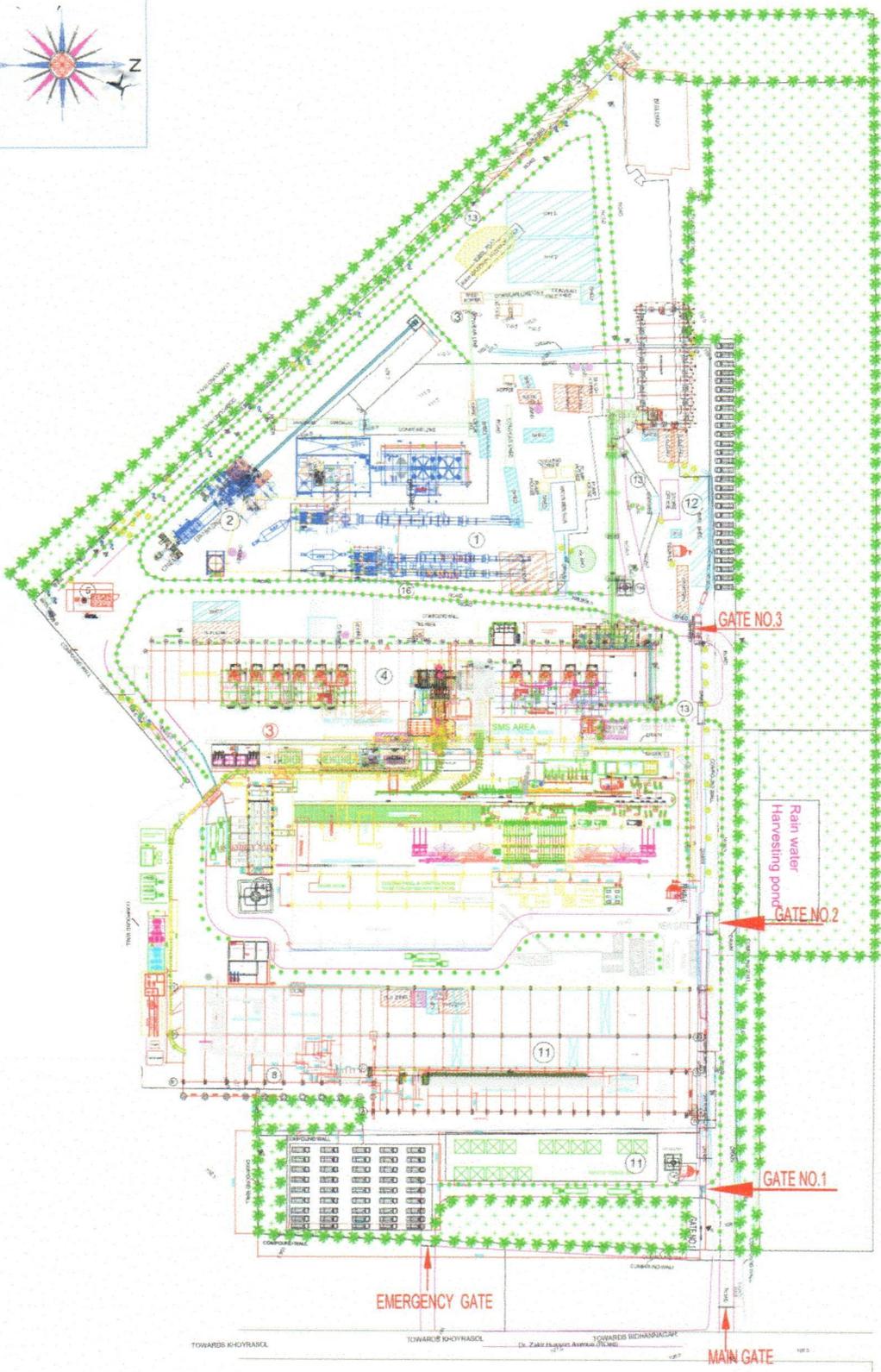
At
 Dr. Zakir Hussain Avenue,
 G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur,
 District Paschim Bardhaman, West Bengal





LAND UTILIZATION OF TOTAL 23.20 ACRES

MKD NO	Name of the Units	Land (Acres)
1.	Sponge Iron Plant (DIR)	1.45
2.	Proposed Captive Power Plant	1.28
3.	Raw Material Storage	1.06
4.	Steel Melting Shop & Oxygen Tank	2.38
5.	Oxygen Storage tank	0.43
6.	DRI storage Shed for SMS	0.16
7.	Rolling Mill - I & SMS Water Complex	1.87
8.	Rolling Mill - II with water complex	2.56
9.	CBM Gas station	0.15
10.	Proposed 33KVA SUB-STATION	0.43
11.	Product storage shed (TMT)	0.44
12.	Admin Building, stores, Canteen etc	0.34
13.	Plant Road	1.26
14.	Assembly point (A, B and C)	0.10
	Green Belt (Proposed 40%)	9.29
	TOTAL	23.20



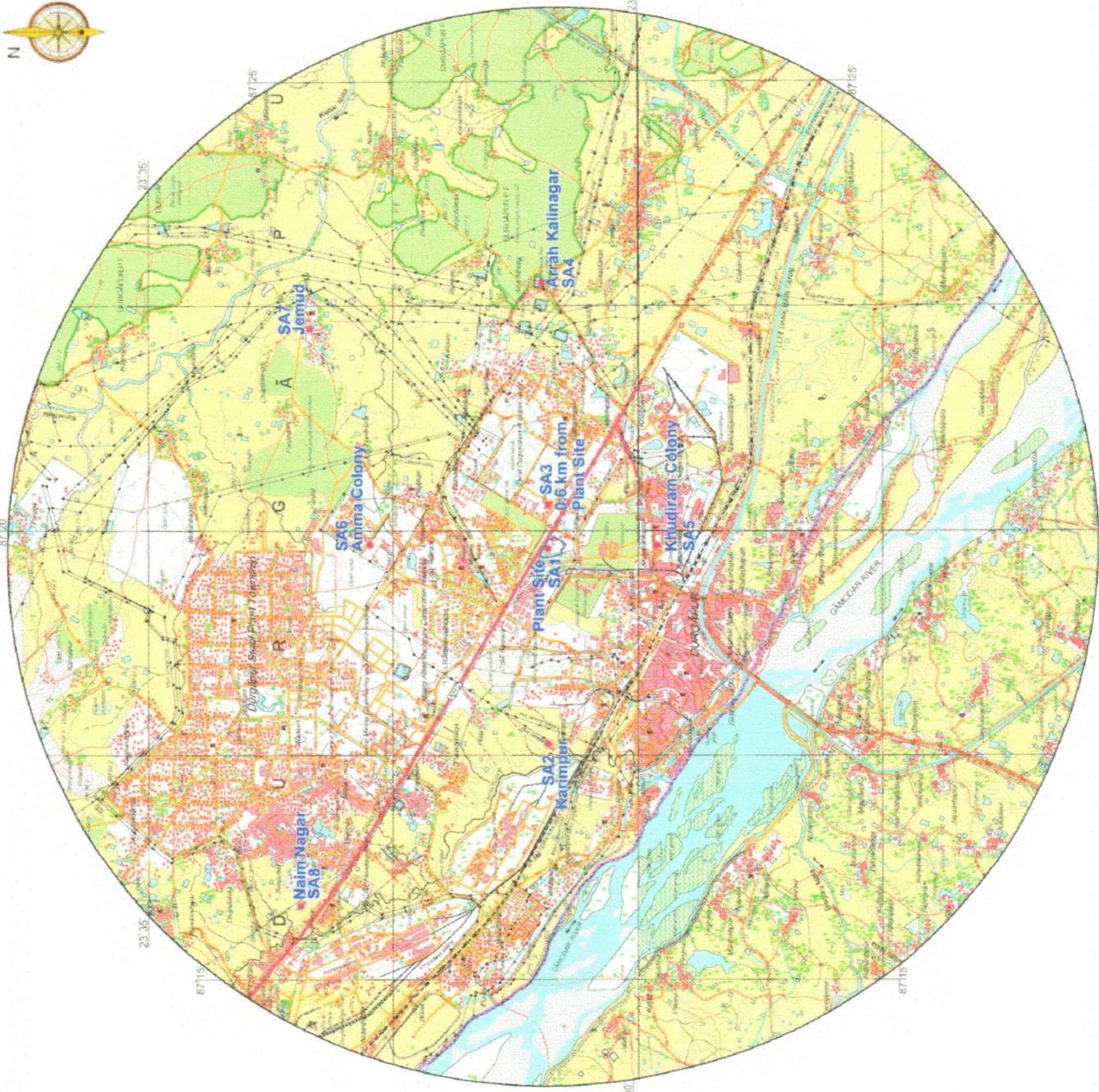
NH-2

S.P.S. STEELS ROLLINGS MILLS LTD.
DURGAPURI (W.B.)

DESIGN	S.K. YADAV	TITLE	SPS PLANT LAYOUT
DRAWN	K.C.P.	DRG NO.	SPS - MUEP - 401 - 001
CHECKED	S.M.F.	REV NO.	01
APPROVED	S.K. YADAV	DATE	08/10/2019

1. ALL DIMENSION ARE IN MM AND LEVELS ARE IN MM.

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Project Boundary

Buffer Zone Boundary

- Egress highway: with toll; with bridge; with distance stone
- Roads, metalled: according to importance
- Roads, double carriage-way, according to importance
- Unmetalled road, Cart-track, Packed-track with pass, Foot-path
- Streams: with track in bed, undefined, Canal
- Dams: masonry or rock-filled; earthwork, Weir
- River: dry with water channel; with island & rocks; Tidal, live
- Submerged rocks, Shoal, Swamp, Bede
- Wells: lined; unlined; Tube-well; Spring; Tanks; perennial; dry
- Embankments: road or rail; tanks; Broken ground
- Railways, broad gauge; double; single with station, under constr.
- Railways, other gauges; double; single with distance stone, do.
- Mine: line or tramway, Kib, Cutting with tunnel
- Contours with sub-features: Rassy slopes, Cliffs
- Sand features: (Mica) (Shaded hills) (permanent), (Discontinuous)
- Towns or Villages: inhabited; deserted; Fort
- Hut: permanent; temporary; Tower, Antiquities
- Temple, Chitarti, Church, Mosque, Jagah, Tomb, Graves
- Lighthouse, Lighthouse, Buoy: lit; unlit; Anchorage

AMBIENT AIR MONITORING STATIONS

Station Code	Monitoring Location	Direction from Plant Site	Aerial Distance (in km.) from Plant Site
SA1	Plant Site	-	-
SA2	Village Karimpur	West	~ 3.5 km
SA3	0.6 km from Plant Site	East	~ 0.6 km
SA4	Arrah Kalinagar, Nr. HSHM College	East	~ 4.5 km
SA5	Khudiram Colony	South	~ 2.0 km
SA6	Anma Colony	North	~ 3.0 km
SA7	Village Jemud	NE	~ 6.0 km
SA8	Naim Nagar, Benachitti	WNW	~ 8.0 km

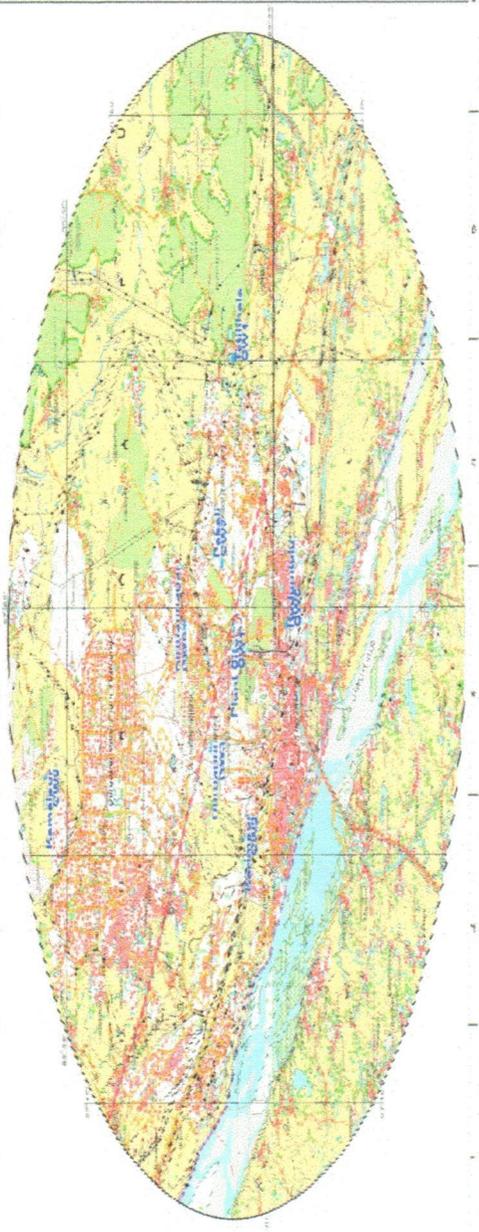
KEY PLAN

Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill) **M/s SPS Steels Rolling Mills Limited** (A Unit of Shakambhari Group)

Dr. Zakir Hussain Avenue, G.T. Road (Indo American More), Durgapur, Tehsil Faridpur, District Paschim Bardhaman, West Bengal

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Toposheet No. 20000 / 20000 / 20000 / 20000



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Printed Boundary

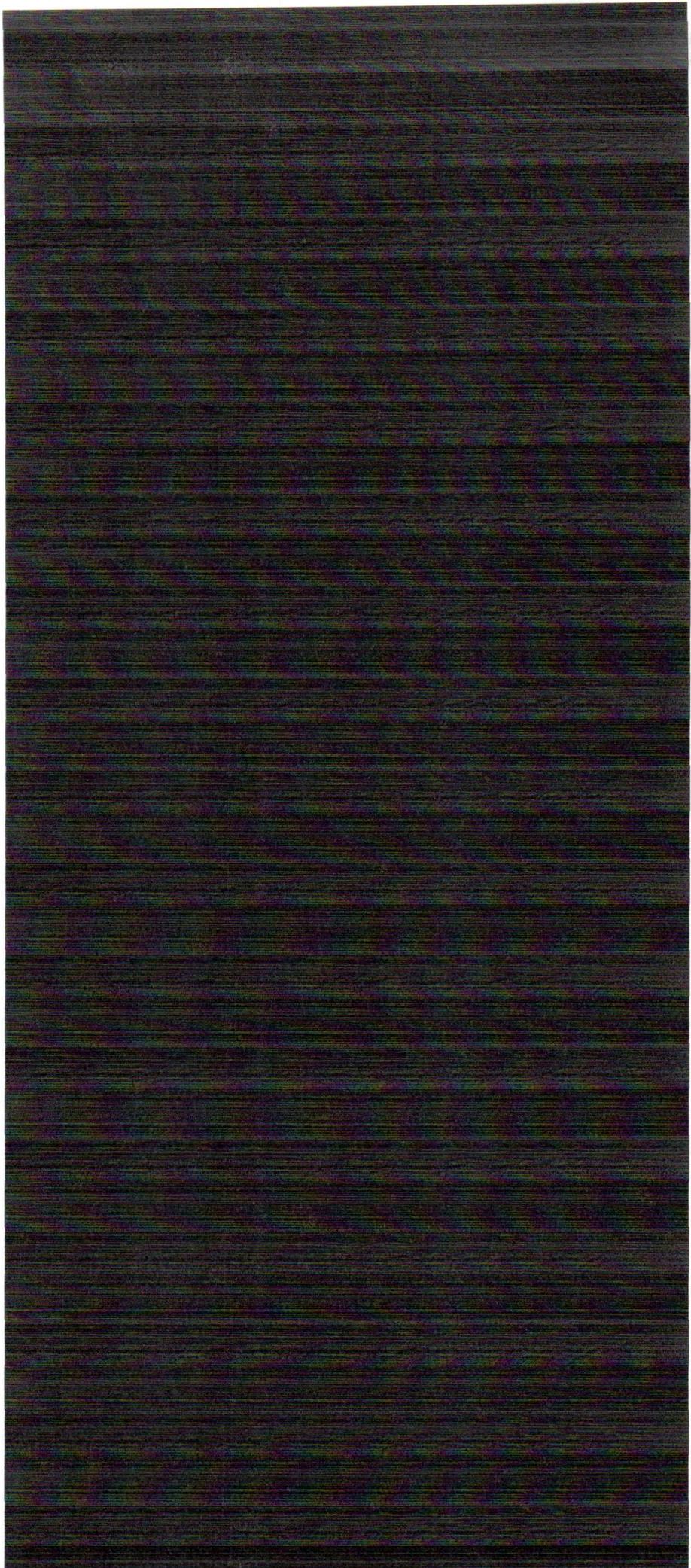
Buffer Zone Boundary

... (Detailed legend text describing symbols for boundaries, roads, rivers, etc.) ...

GROUND WATER SAMPLING LOCATIONS

NO.	NAME	DEPTH (M)	DATE	ANALYST
1
2
3
4
5
6

... (Additional text regarding the map's scale and projection) ...



-59-

NH 2
Adjacent in North

Kunur N
~ 7.0 km in NE

Durgapur PF
~ 5.5 km in East

Panagarh Branch Canal
~ 8.0 km in ESE

Damodar Branch Canal
~ 8.0 km in ESE

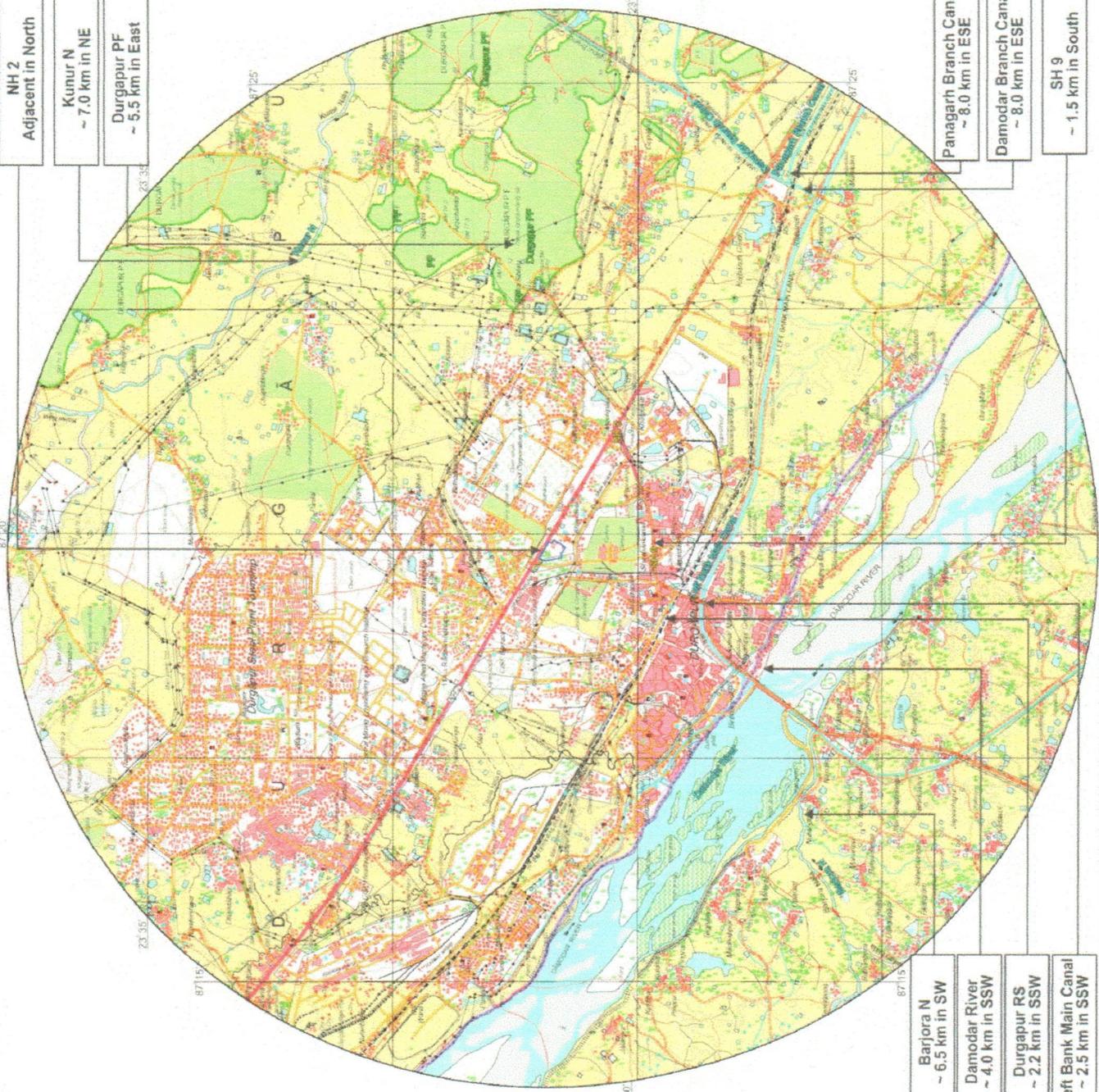
SH 9
~ 1.5 km in South

Barjora N
~ 6.5 km in SW

Damodar River
~ 4.0 km in SSW

Durgapur RS
~ 2.2 km in SSW

Left Bank Main Canal
~ 2.5 km in SSW



INDEX

Project Boundary

Buffer Zone Boundary

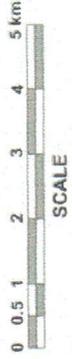
Express highway: with rail; with bridge; with distance stone	Toll	20
Roads, metalled: according to importance	Foot-path	10
Roads, double carriageway: according to importance	Cart-track: Puck-track with pass	5
Unmetalled road: Cart-track: Puck-track with pass	Foot-path	5
Streams: with track in bed; undrained	Canal	5
Dam: masonry or rock-filled; earthenwork	Weir	5
River: dry with water channel; with island & rocks	Tidal river	5
Stagnant water: Shal, Swamp, Reed		
Well: lined; unlined	Tube-well	5
Spring: perennial; dry		
Embankment: road or rail bank; Blown ground		
Railways: broad gauge: double; single with station; under constr.		
Railways: other gauges: double; single with distance stone; double		
Mineral line or tramway: Kiln, Cutting with tunnel		
Contour with sub-features: Rocky slopes; Cliffs		
Sand features: (Mica) (Sand) (Shale) (Siltstone) (Gneiss) (Schist) (Slate)		
Towns or Villages: inhabited; deserted	Fort	5
Hill: permanent; temporary	Tower; Antiquities	5
Temple; Chhatra; Church; Mosque; High; Tomb; Graves		
Lighthouse	Lighthouse	5
Bury: lighted; unlighted	Androge	5

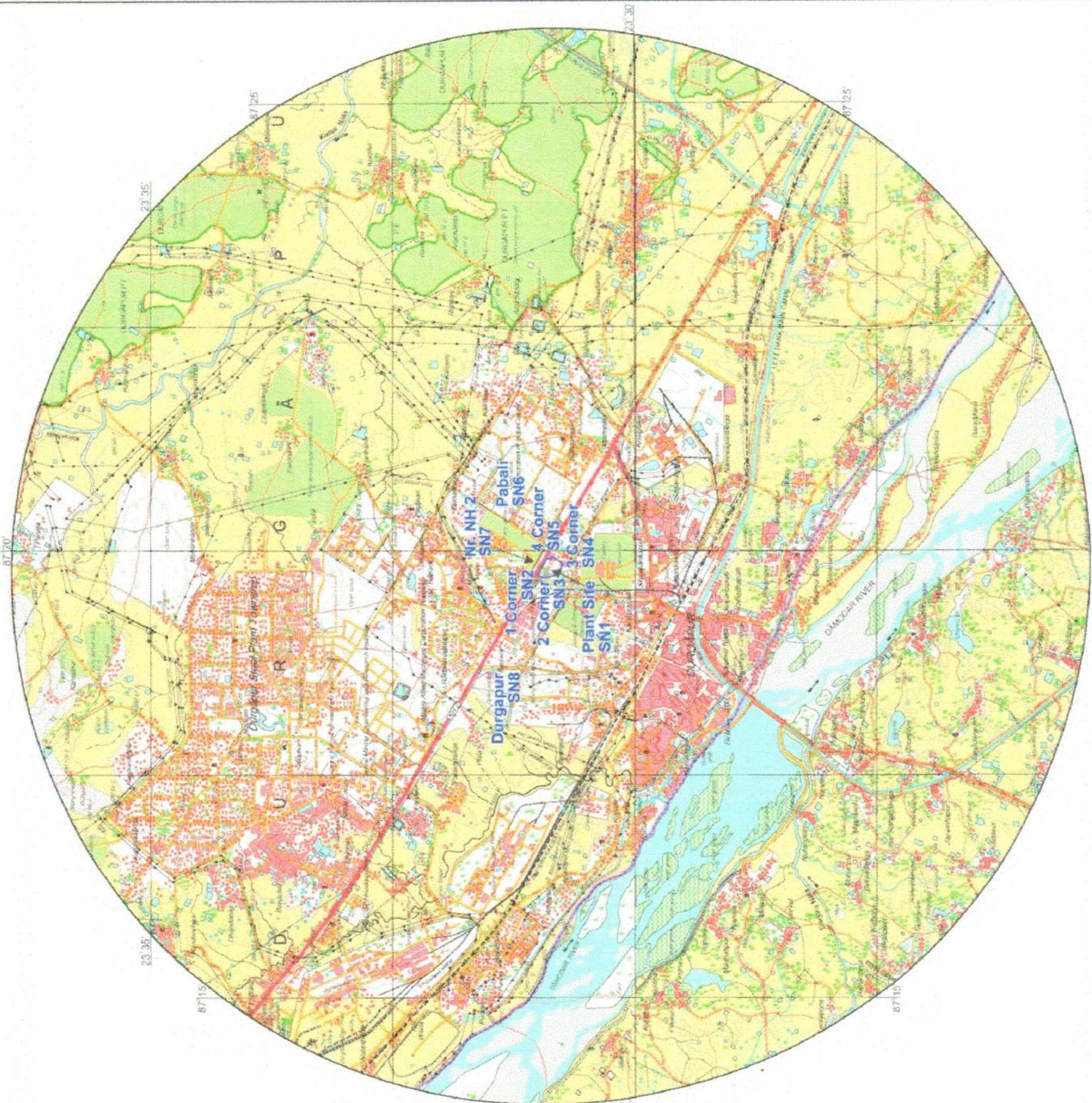
ENVIRONMENTAL SETTING

Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill)

M/s SPS Steels Rolling Mills Limited
(A Unit of Shakambhari Group)

At
Dr. Zakir Husain Avenue,
G.T. Road (Indo American More), Durgapur, Tehsil Faridpur Durgapur,
District Paschim Bardhaman, West Bengal





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- Stream: with trestle in bed; unlined; Canal
- Dam: masonry or rock-filled; earthwork; Weir
- River: dry with water channel; with island & rocks; Tidal river
- Submerged rocks, Shoal, Sandbar, Reefs
- Wells: lined; unlined; Tube-well; Spring; Tanks: perennial; dry
- Embankment: road or rail; tanks; Broken ground
- Railways, broad gauge; double single with station; under constr.
- Railways, other gauges: double; single with distance stone; do.
- Mine: line or roadway; 6th; Cutting with tunnel
- Cuttings with sub-features: Rocky slopes; Cliffs
- Sand features: Riffled (flashed-hills (germanenst); Chiduvetshilling)
- Towns or Villages: inhabited; deserted; Fort
- Hotel; permanent; temporary; Tower; Anquilles
- Temple; Dhargi; Church; Mosque; Jagah; Tomb; Graves
- Lighthouse; Lightship; Buoy: lighted; unlighted; Anchorages

NOISE MONITORING STATIONS

Station Code	Monitoring Location	Direction from Plant Site	Aerial Distance (in km.) from Plant Site
SN1	Plant Site	-	-
SN2	Plant Site (1st corner)	North	-
SN3	Plant Site (2nd corner)	West	-
SN4	Plant Site (3rd corner)	South	-
SN5	Plant Site (4th corner)	East	-
SN6	Village Pabali	ENE	0.7 km
SN7	Near NH 2	North	Adjacent
SN8	Durgapur	WNW	~ 2.0 km

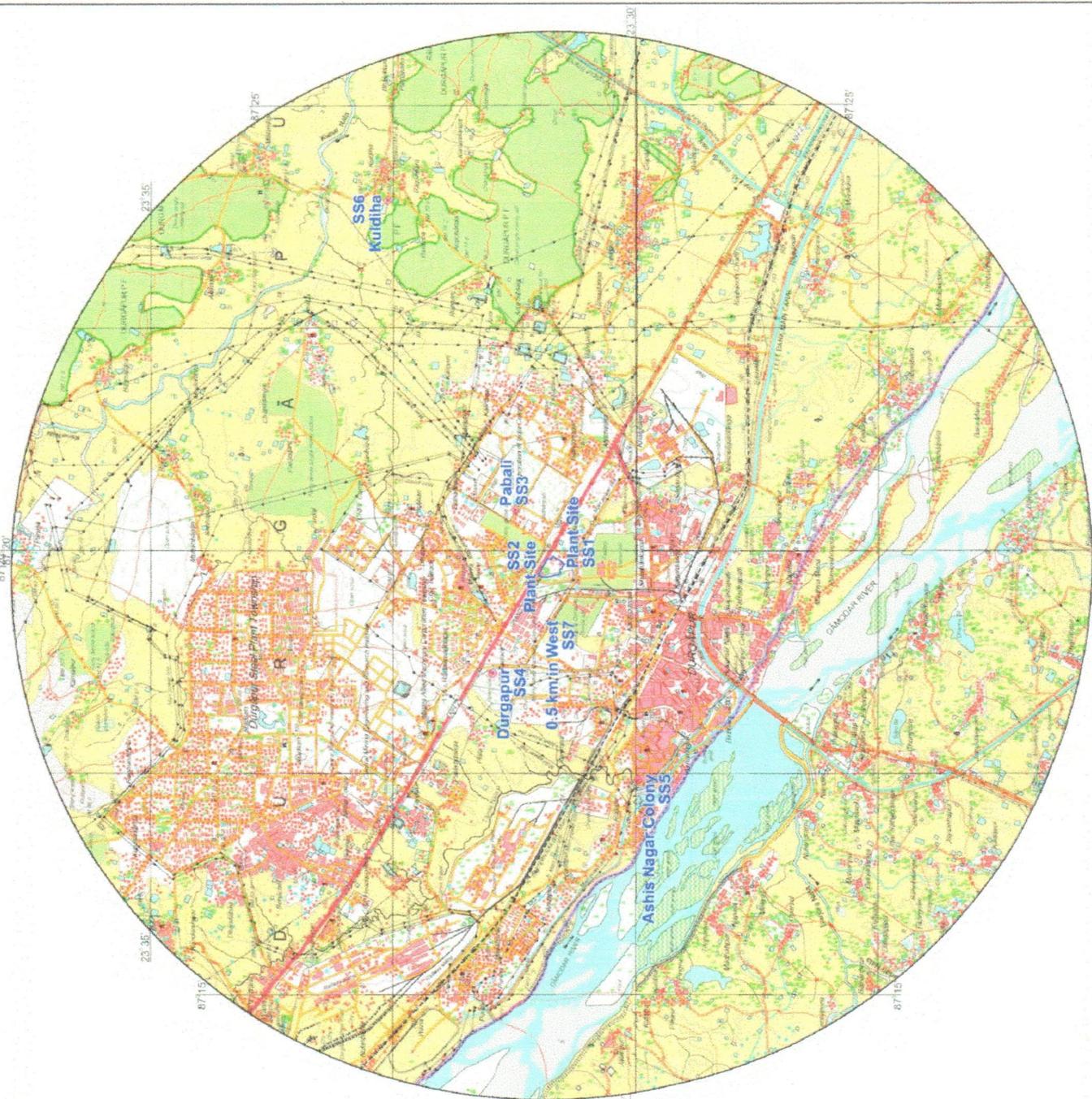
KEY PLAN

Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant 66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill)

M/s SPS Steels Rolling Mills Limited
(A Unit of Shakambhari Group)

At
Dr. Zakir Hussain Avenue, G.T. Road (Indo American More),
Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal

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- Streams: with track in bed; unmetalled; Canal
- Dam: masonry or rock filled; earthwork; Weir
- River: dry with water channel; with island & rocks; Tidal; Tidal
- Submerged rocks; Shoal; Swamp; Heald
- Wells: lined; Tube-well; Spring; Tanks: perennial; dry
- Embankments: road or rail; tanks; Broken ground
- Railways: broad gauge; double; single with station; under constr.
- Railways, other gauges: double; single with station; do.
- Miscellaneous: line of (fence); Kith; Cutting with tunnel
- Contours with sub features: Rocky slopes; Cliffs
- Sand features: (Mica/lithoid) silt (permanent); Obsolescent
- Towns or Villages: inhabited; deserted; Fort
- Hut: permanent; temporary; Tower; Antiquaries
- Temple; Chattri; Church; Mosque; Jagah; Tomb; Graves
- Lighthouse; Lightship; Buoy: lighted; unlighted; Anchorage

Sampling Locations for Soil

SOIL SAMPLING LOCATIONS

Station Code	Sampling Location	Distance & Direction	Utilities
SS1	Plant Site		Industrial Area
SS2	Plant Site		Greenbelt Area
SS3	Village Pabali	~ 0.7 km in ENE	Human Settlement
SS4	Durgapur	~ 2.0 km in WNW	Human Settlement
SS5	Ashis Nagar Colony, Durgapur	~ 4.0 km in WSW; Catchment Area of Damodar River	Catchment Area of Damodar River
SS6	Village Kuldaha	~ 7.5 km in ENE	Catchment Area of Kumur Nadi
SS7	500 m from plant site	~ 0.5 km in West	Greenbelt Area

KEY PLAN

Expansion of Steel Melting Shop (1,08,000 to 3,50,000 TPA) along with installation of Captive Power Plant of 10 MW (5 MW WHRB & 5 MW AFBC) within existing Steel Plant (66,000 TPA Sponge Iron Plant & 4,56,000 TPA Rolling Mill)

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At
Dr. Zakir Hussain Avenue, G.T. Road (Indo American More),
Durgapur, Tehsil Faridpur Durgapur, District Paschim Bardhaman, West Bengal

101

Ref. No. Sua/RTI/73/24

Date 4/06/24

To
The State Public Information Officer
West Bengal Pollution Control Board
10 A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106,
Email: net.wbpcb-wb@bangla.gov.in

RE: Request for Information under Section 6(1) of the Right to Information Act,
2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in
larger public interests:

1. Name of the Company Shakambhari Group Elegant Steel
Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director

2. Details of land on which industrial premises have been established by the afore
mentioned industry:

A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628,
203/624/629, 204/624/630

B. Police Station: NTPS police station

C. Residential Plot Number-518

D. Khaitan Number-5676

E. Total Area-0.16 acres

F. Raiyat-ADDA

G. Plot Number-603

H. Classification-Forest

I. Khatian Number-5676

J. Total Area-14.91 Acres

K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

M. Mouza-Gopinathpur

N. District-Paschim Bardhaman



Ref. No. Sue/RTI/73/24

Date 4/06/24

3. A. Has the afore mentioned company attended the mandatory public hearing conducted by West Bengal Pollution Control Board for establishing its industry and its premises in the afore mentioned land? If yes then kindly provide me a certified copy of the record.

B. If not then what action has been taken by West Bengal Pollution Control Board against them till date? Kindly provide me a certified copy of the Action Taken Report.

C. Has the afore mentioned company been given consent to operate by West Bengal Pollution Control Board in the afore mentioned land? If yes then kindly provide me a certified copy of the record.

D. If not then what action has been taken by West Bengal Pollution Control Board against them till date? Kindly provide me a certified copy of the Action Taken Report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick

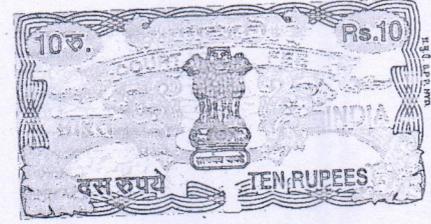
Subrata Mallick

4/06/24



Ref. No. Su/RTI/72/24

Date 4/06/24



To
The State Public Information Officer
Government of West Bengal
Directorate of Forests
Office of the Principal Chief Conservator of Forests & HoFF, West Bengal
Aranya Bhaban, Block-LA/10A
Sector-III, Salt Lake City, Kolkata-106

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

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Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director

2. Details of land on which industrial premises have been established by the afore mentioned industry:

A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630

B. Police Station- NTPS Police station

C. Residential Plot Number-518

D. Khaitan Number-5676

E. Total Area-0.16 acres

F. Raiyat-ADDA

G. Plot Number-603

H. Classification-Forest

I. Khatian Number-5676

J. Total Area-14.91 Acres

K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

M. Mouza-Gopinathpur

N. District-Paschim Bardhaman

NOTARY
Name-PARAMITA PAL
Area-City Civil Court, Calcutta
Reg. No.-1932/22
Date of Exp.-17.04.2027
GOVT OF WEST BENGAL

Ref. No. Su/RTI/72/24

Date 4/06/24

3. A. Kindly provide me the certified copy of the Forest Clearance Certificate issued to the afore mentioned Company for establishing its industry and its premises on the afore mentioned forest land.

B. If no Forest Clearance Certificate has been issued to the afore mentioned Company for establishing its industry and its premises on the afore mentioned forest land then what action has been taken against them by the Office of the Principal Chief Conservator of Forests & HoFF, West Bengal for committing deforestation? Kindly provide me a certified copy of the Action Taken Report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

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Subrata Mallick

Subrata Mallick

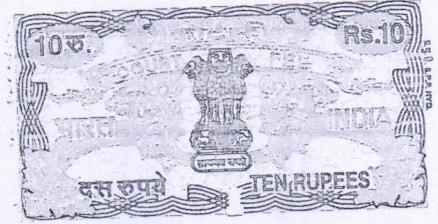
4/06/24



Ref. No. Sua/RTI/74/24

Date 4/06/24

To
The State Public Information Officer, The CEO,
Asansol Durgapur Development Authority
City Centre, Durgapur-713216



RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. Name of the Company Shakambhari Group Elegant Steel
Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director

2. Details of land on which industrial premises have been established by the afore mentioned industry:

A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630

B. Police Station- **NTPS POLICE STATION**

C. Residential Plot Number-518

D. Khaitan Number-5676

E. Total Area-0.16 acres

F. Raiyat-ADDA

G. Plot Number-603

H. Classification-Forest

I. Khatian Number-5676

J. Total Area-14.91 Acres

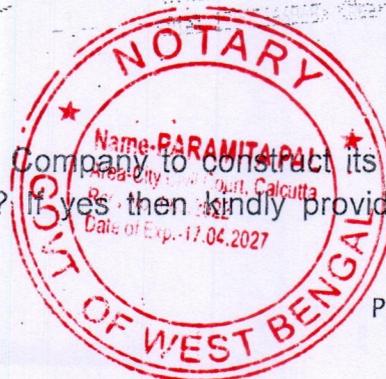
K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

M. Mouza-Gopinathpur

N. District-Paschim Bardhaman

3. A. Has ADDA permitted the afore mentioned Company to construct its industry and its premises on the afore mentioned land? If yes then kindly provide me a certified copy of the record.



Ref. No. Su/RTI/74/24

Date 4/06/24

B. Has any agreement between ADDA and the afore mentioned Company taken place with regard to the construction of industry and premises of the afore mentioned Company on the afore mentioned land? If yes then kindly provide me a certified copy of the Agreement.

C. In what mode ADDA has transferred the afore mentioned land to the afore mentioned Company? Is it by sale/lease/license? Kindly provide me a Certified Copy of the Record.

D. Has ADDA permitted the afore mentioned Company to clear forests on the afore mentioned land? If yes then kindly provide me a certified copy of the record.

E. If answer to questions A, B, C, D are absolutely no then what action has been taken against the afore mentioned Company by ADDA?

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick

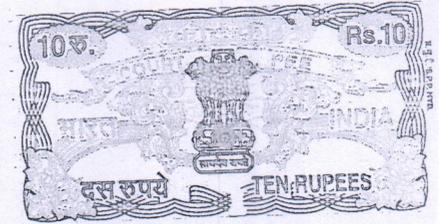
4/06/24



Ref. No. Su/RTI/71/24

Date 4/06/24

To
The State Public Information Officer
State Environment Impact Assessment Authority
Prani Sampad Bhavan, 5th Floor, LB Block, Sector III
Salt Lake, Kolkata-700106



RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

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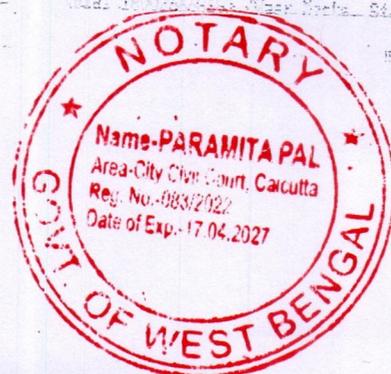
K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

M. Mouza-Gopinathpur

N. District-Paschim Bardhaman

RMB05605510011 INR:2527000000000
RL BIDHAMNAGAR SO <713212>
Counter No.1.07/14/2024.13:53
To:THE STATE PUB.STATE ESTABLISHMENT
PIN:700106, Bidhan Nagar IB Market SO
From:SUBRATA MAL. BIDHAMNAGAR HOSE
UT:15res.000-12.0
Auth:25.08.2024, 15:53, Act. 2014/2013-13
(Printed on non-judicial paper)
(Not to be used for legal purposes)
©2014 15/05/2014 15:53, Stay Safe!



Ref. No. Su/RTI/71/24

Date 4/06/24

3. A. Kindly provide me the certified copy of the Environment Clearance Certificate issued to the afore mentioned Company for establishing its industry and its premises on the afore mentioned land.

B. If no Environment Clearance Certificate has been issued to the afore mentioned Company for establishing its industry and its premises on the afore mentioned land then what action has been taken against them by the Chairman, SEIAA for establishing and running industry without environmental clearance? Kindly provide me a certified copy of the Action Taken Report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick

4/06/24

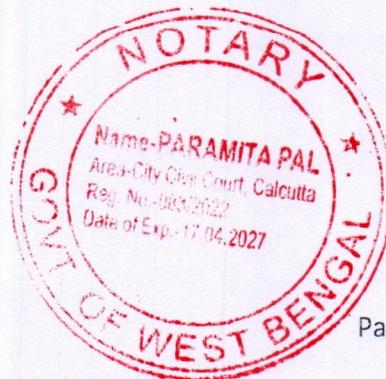


Ref. No.Sue/75/24.....

Date4/06/24.....

To
The District Collector and Magistrate, Paschim Bardhaman
Office of the District Magistrate, ADDA Administrative Building
Kanyapur, P.O.: Ramkrishna Mission, Opposite DAV Public School
Pincode: 713305

1. The Principal Secretary
Fisheries Department, Govt. of West Bengal
Benfish Tower, 8th Floor, 31 GN Block,
Salt Lake, Sector V, Kolkata -700091
2. The Member-Secretary
West Bengal Pollution Control Board
10 A, Block-LA, Sector-III
Bidhannagar, Kolkata-700106,
Email: net.wbpcb-wb@bangla.gov.in
3. The Chairman, State Environment Impact Assessment Authority
Prani Sampad Bhavan, 5th Floor, LB Block, Sector III
Salt Lake, Kolkata-700106
4. The Principal Secretary, (Additional Charge)
Water Resources Investigation and Development
Khadya Bhavan, Block-A
5th Floor 11A, Mirza Ghalib Street, Kolkata-700087
5. The Principal Secretary
Industry, Commerce and Enterprises
Shilpa Sadan, 6th Floor
4 Abanindranath Tagore Sarani (Camac Street)
Kolkata – 700016
6. The Additional Chief Secretary,
Ministry of Environment, Govt. of West Bengal
Prani Sampad Bhavan



71-

Ref. No. Sae/75/24

Date 4/06/24

5th Floor, LB-2
Sector-III, Salt Lake, Kolkata-700098

7. The Principal Chief Conservator of Forests & HoFF, West Bengal
Government of West Bengal
Directorate of Forests
Office of the Principal Chief Conservator of Forests & HoFF, West Bengal
Aranya Bhaban, Block-LA/10A
Sector-III, Salt Lake City, Kolkata-106

8. The Additional District Magistrate (L &LR)
Office of the District Magistrate
ADDA Administrative Building, Kanyapur
P.O.: Ramkrishna Mission
Opposite DAV Public School, Pincode:713305

9. The Commissioner of Police
Asansol Durgapur Police Commissionerate
Evelyn Lodge, GT Road
Kumarpur, Asansol-713304

10. The BL & LRO
Additional Faridpur-Durgapur
City Centre, Durgapur-713216

11. The Officer-In-Charge
NTPS Police Station, NTPS, Rd., MAMC Township
Durgapur, West Bengal 713210

RE: Letter of Protest under Article 19 of the Indian Constitution

Honourable Sir,

I am a law-abiding citizen of India and I wish to bring to your kind notice the following in national interest:



Ref. No. Su/75/24

Date 4/06/24

1. Perpetrator: Shakambhari Group Elegant Steel
Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director

2. Details of land encroached by the afore mentioned Perpetrator:

A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628,
203/624/629, 204/624/630

B. Police Station- NTPS police station

C. Residential Plot Number-518

D. Khaitan Number-5676

E. Total Area-0.16 acres

F. Raiyat-ADDA

G. Plot Number-603

H. Classification-Forest

I. Khatian Number-5676

J. Total Area-14.91 Acres

K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

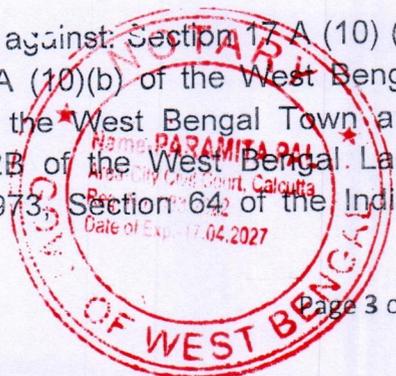
M. Mouza-Gopinathpur

N. District-Paschim Bardhaman

3. Crimes committed by the Perpetrator: Encroachment of the afore mentioned plots of lands, illegal filling up of shallow ponds, unlawful deforestation and resorting to unauthorised construction in the form of factories and related buildings.

4. Laws violated by the Perpetrator: Sections 17 A (11), 17 A (12), 20 of the West Bengal Inland Fisheries Act, 1984, Section 52 of The West Bengal Town and Country (Planning and Development) Act, 1979, Sections 4D and 49 of the West Bengal Land Reforms Act, 1955, Sections 120 B, 379, 426, 477 IPC, 1860, Section 26 of the Indian Forests Act, 1927.

5. Laws under which Perpetrators must be proceeded against: Section 17 A (10) (a) of the West Bengal Inland Fisheries Act, 1984, 17 A (10)(b) of the West Bengal Inland Fisheries Act, 1984, Sections 54 and 55 of the West Bengal Town and Country (Planning and Development) Act, 1979, 52B of the West Bengal Land Reforms Act, 1955, Sections 44 and 154 CRPC, 1973, Section 64 of the Indian Forests Act, 1927.



Subrata Mallick
Social Activist

-73-

Mob no : 7797545055
Email: msubrata939@gmail.com
Home address : R/ III/ 81, Bidhan Nagar
housing colony, Durgapur . Dist : Paschim
Bardhaman Pin : 713206

Ref. No. Sue/75/24

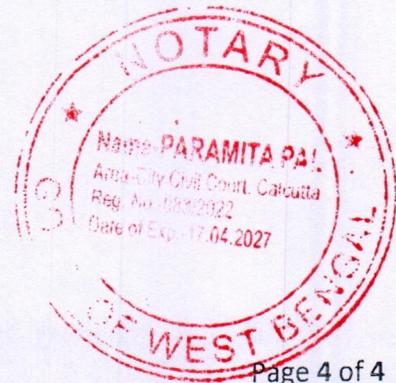
Date 4/06/24

6. Relief sought: Under these draconian conditions I appeal to you to consider my epistle and kindly register/direct the registration of cases against the Perpetrator, arrest him, make him restore the shallow ponds, remove the encroachments, impose monetary penalties, attach his properties and black money generated by him from this crime, seize and confiscate the trees cut by him. I shall be indebted to you if you kindly consider my epistle.

I thank you

Yours sincerely

Subrata Mallick
Subrata Mallick 4/06/24



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Ref. No. Su/RTI/70/24

Date 4/06/24

To
The State Public Information Officer
Fisheries Department, Govt. of West Bengal
Benfish Tower, 8th Floor, 31 GN Block,
Salt Lake, Sector V, Kolkata -700091

RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,
I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. Name of the Company Shakambhari Group Elegant Steel
Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director
2. Details of land on which industrial premises have been established by the afore mentioned industry:
 - A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630
 - B. Police Station- NTPS. Police Station
 - C. Residential Plot Number-518
 - D. Khaitan Number-5676
 - E. Total Area-0.16 acres
 - F. Raiyat-ADDA
 - G. Plot Number-603
 - H. Classification-Forest
 - I. Khatian Number-5676
 - J. Total Area-14.91 Acres
 - K. Raiyat-ADDA
 - L. Block-Additional Faridpur-Durgapur
 - M. Mouza-Gopinathpur
 - N. District-Paschim Bardhaman

3. A. Has Fisheries Department, Govt. of West Bengal given permission to the afore mentioned Company to fill up the shallow ponds located on the afore mentioned land

KMS00001958 INDIANPOST.COM
 R. BIDHANNAGAR SO 713212
 Counter No: 00/000004,13653
 THE STATE PUBL. INFORMATION DEPT.
 PIN: 700091, Sector V, Salt Lake SO
 SUBRATA MALICK@INDIANPOST.COM
 Website: IPI-17.0
 Airtel: 25.86, Fax: 3.06, Airtel: 25.00 (Local)
 Track on www.indianpost.com



Subrata Mallick
Social Activist

- 75 -

Mob no : 7797545055
Email: msubrata939@gmail.com
Home address : R/ III/ 81, Bidhan Nagar
housing colony, Durgapur, Dist : Paschim
Bardhaman Pin : 713206

Ref. No. Sme/RTI/70/24

Date 4/06/24

and construct its industry and its premises? If yes then kindly provide me a certified copy of the permission.

B. If not then what action has been taken against them by Fisheries Department, Govt. of West Bengal for illegally filling up the shallow ponds? Kindly provide me a certified copy of the Action Taken Report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

Subrata Mallick

Subrata Mallick

4/06/24



RTI MATTER : VERY URGENT



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
- Kolkata - 700 106, Ph.: 033-2202 3000, Fax : 033-2202-3099
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No. 1570 /1J-14/2024 (Part - II)

Date 27/06/2024

To
Shri Subrata Mallick
R/III/81, Bidhan Nagar Housing Colony,
Durgapur, Dist.-Paschim Bardhaman,
PIN-713206.

Sub : Information under the "Right to Information Act 2005".

Ref. : Your letter dated 04.06.2024 received on 11.06.2024 (RTI Case No. 3386)

Sir,

With reference to the above, I am furnishing the relevant answer as sought for.

Information sought for	Answer
A. Has the afore mentioned company attended the mandatory public hearing conducted by West Bengal Pollution Control Board for establishing its industry and its premises in the afore mentioned land? If yes then kindly provide me a certified copy of the record.	Please visit the following link: https://environmentclearance.nic.in/
B. If not then what action has been taken by West Bengal Pollution Control Board against them till date? Kindly provide me a certified copy of the Action Taken Report.	

Query no. C. and D. will be sent after obtaining the information from the concerned Cell/ Regional Office.

Thanking you,

Yours faithfully,

(ARUP GUCHAIT)

Public Relation Officer &
State Public Information Officer
(Under the Right to Information Act 2005)



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WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan'
Bldg. No. - 10A, Block - LA, Sector-III
Salt Lake City, Kolkata-700 098



Consent Letter Number: C-123308

Memo Number: 988 - dt - Co-S/III/1879.

Date: 28.05.19.

Consent to Operate

under

Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and
Section 21 of the Air (Prevention and Control of Pollution) Act, 1981

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended and Rules and Orders made thereunder, hereby grants its consent to:

SPS S. K. Saha & Co. Pvt. Ltd.

(Address of Regd. office/Head/Office/City Office)

(hereinafter referred to as Applicant) for its unit located at Dr. Zakir Husain Avenue,

P.O. - ABL - Sub Post Office, P.S. - NTPS,

Durgapur, Paschim Bardhaman - 713206

(Detailed address of the manufacturing unit)

for a period from date of issue to 30/09/2023

to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises/land of the industrial unit, in accordance with the conditions as mentioned in the Annexure to this consent letter provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter giving one month's notice to the applicant.



For and on behalf of the State Board

(Member Secretary/Chief Engr./ St. Env. Assistant Environmental Engineer
West Bengal Pollution Control Board
Durgapur Regional Office

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(2)

ANNEXURE

Consent to SPS Steels Rolling Mills Ltd.
for its unit at Dr. Zakir Hussain Avenue, P.O. - ABL Sub Post office
P.S. - NTPS, Durgapur, Paschim Bardhaman - 713206

Conditions :

01. This Consent is valid for the manufacture of :-

Sl. No.	Name of major products and by-products	Quantity manufactured per month
01	Sponge Iron	5500 MT
02	Steel Ingot / Billet	9000 MT
03		
04		
05		
06		
07		
08		
09		
10		
11		
12		

02. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
03. Daily discharge of industrial liquid effluent shall not exceed 4.20 KL.
04. Daily discharge of domestic liquid effluent shall not exceed 0.260 KL.
05. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceed - KL.
06. The Applicant shall discharge liquid effluent to Outside drain after treatment (place of discharge) through 02 (t.w.) nos. outlets / outfalls.
07. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
08. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quality of final effluent conforms to the Standard as given in Table-I in page 03.


(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engr. / Asst. Env. Engr.)
Assistant Environmental Engineer
West Bengal Pollution Control Board
Durgapur Regional Office

(4)

Consent to SPS Steels Rolling Mills Ltd.
 for its unit at Dr. Zakir Hussain Avenue, P.O. - ABL Sub Post Office
P.S. - NTPS, Durgapur, Paschim Bardhaman - 713206

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.
12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted/displayed to facilitate identification.
13. The Applicant shall install comprehensive control system consisting of pollution control equipment as is warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants of the Standard as given in Table-II below :

Table-II

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any):	Volume Nm ³ /hr.	Velocity of gas emission m/sec	Concentrations of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (%v/v)			
S-1	30.00	1 X 150 TPD DRI Kiln	—	—	150	0.1	—	—	Quarterly
S-2	30.00	2 X 40 TPD DRI Kiln	—	—	150	0.1	—	—	Quarterly
S-3	30.00	2 X 15 ton charge Induction furnaces	—	—	50	—	—	—	- DO -
S-4	30.00	Cooler Discharge	—	—	50	—	—	—	- DO -
S-5	30.00	Product House	—	—	50	—	—	—	- DO -
S-6	30.00	Raw Material Handling Plant	—	—	50	—	—	—	- DO -
S-7	21.00	1 X 350 kVA D.G set	—	—	150	1%	—	—	Yearly
S-8	21.00	1 X 415 kVA D.G set	—	—	150	1%	—	—	Yearly
S-9									
S-10									

Chakraborty
24/05/19

(Member Secretary/Chief Engr./ Sr. Env. Engr. / Env. Engineer)
 Assistant Environmental
 West Bengal Pollution Control
 Durgapur Regional
 Continued.....

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(5)

Consent to SPS Steels Rolling Mills Ltd
for its unit at Dr. Zakir Hussain Avenue, P.O - ARL Sub Post office
P.S - NTPS Durgapur, Paschim Bardhaman - 713206

- 14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladder, platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.
- 15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01	Coal	230 TON	DR2 Kilns
02	HSD	—	D.G. sets
03			
04			
05			

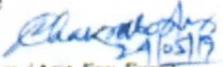
- 16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :-

Type of waste	Quantity	Treatment	Disposal
Dust/char	2160 MT/month		Sold to CPPs
ESP dust	100 MT/month		

- 17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :-

Time	Limit in dB(A) L ₉₀
Day Time (06 a.m. to 09 p.m.)	65
Night Time (09 p.m. to 06 a.m.)	55

- 18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.
- 19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
- 20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
- 21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
- 22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste


 (Member Secretary/Chief Engr./ Sr. Env. Engr./ Env. Engr./ Asst. Env. Engr.)
Assistant Environmental Engineer
West Bengal Pollution Control Board
Durgapur Regional Office

-82-

(6)

Consent to SPS Steels Rolling Mills Ltd.
for its unit at Dr. Zakir Hussain Avenue, P.O.-ABL sub Post office,
P. S- NTPS, Durgapur, Paschim Bardhaman-713206

- 24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control systems.
- 25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
- 26. The Applicant shall provide adequate and safe facility for collection of air, waste water and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
- 27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form -V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] rules, 1992.
- 28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
- 29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
- 30. The Application shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
- 31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and / or emission control devices and for overall environment management of the industry.
- 32. The Applicant shall have to make registration for the use of groundwater if any, with Central Ground Water Authority.
- 33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quality as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster. The Applicant Shall (i) take all steps adequate to prevent such accident discharge/release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment, (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous noxious or pollutants to the environment.
- 34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60 (sixty) days before the date of expiry of this Consent.
- 35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.
- 36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

* Report on generation and utilization of dafachar should be submitted on quarterly basis
Additional Conditions
** This Consent may be revoked subject to any valid public complaint for violation of environmental norms.

Pratibha Das
Assistant Environmental Engin
West Bengal Pollution Control Bo
Durgapur Regional Office

- 83 -

WEST BENGAL POLLUTION CONTROL BOARD

'Paribesh Bhawan' Bldg. No. 10A, Block-LA, Sector-III, Salt Lake City, Kolkata - 700 098
(Orange/Green Category Unit)



COI 14837

Memo Number: 1749/dt-co-0/10/0734.

Date: 17/05/2018.

Consent to Operate under Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

The West Bengal Pollution Control Board (hereinafter referred to as State Board) under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended, and Rules and Orders made thereunder hereby grants its Consent to:

M/s: SPS Steels Rolling Mills Ltd.

(hereinafter referred to as Applicant) for its unit located at Dr. Zakir Hussain Avenue, P.O. - ABL, P.S. - Durgapur, Paschim Bardhaman - 713206

(Detailed address of the unit)

for a period from date of consent to 2-12-2020 to operate the industrial unit and to discharge liquid effluent and to emit gaseous effluent from the premises of the industrial unit in accordance with the conditions as mentioned below provided on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the limits specified in this consent letter and as specified in the Environmental (Protection) Act, 1986.

Breach of the conditions and/or failure to comply with the directions as mentioned below shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

The State Board reserve the right to revoke, withdraw or make any reasonable variation/change/alter the conditions of this consent letter giving one month's notice to the applicant.

Conditions :

01. This Consent is valid for the manufacture of

Sl. No.	Name of major products and by-products	Quantity produced per month	Sl. No.	Name of major products and by-products	Quantity produced per month
01.	TMT Rod	38000MT	03		
02.			04		

02. The Applicant shall observe the following fuel consumption pattern.

Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day	Sl. No.	Type of fuel	Quantity per day
01	F.O	36000lit per month	02	CBM	38000 m ³ per month	03		

03. The Applicant falls in the Cess bearing category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made thereunder and shall comply with the provisions of said Act. and Rules and regularly submit to the Board the Returns of Water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

04. Daily water consumption for the following purposes should not exceed.

Industrial cooling, spraying in mine pits and boiler feed water (water used for gardening should be included in this category of use)	Domestic purpose	Processing whereby water gets polluted and the pollutants are easily biodegradable	Processing whereby water gets polluted and the pollutants are not easily biodegradable
590KL	32KL		

05. Daily discharge of effluent shall not exceed

	Industrial liquid effluent	Domestic liquid effluent	Mixed (industrial & domestic) liquid effluent
No. of outfalls	/	One	/
Quantity	KL	20.00KL	KL
Place of discharge	/	septic tank to soak pit to outside drain	/

06. The Applicant shall provide drainage system for conveying industrial & domestic liquid waste & separate drainage system for storm-water and shall provide comprehensive treatment facility for industrial and domestic liquid waste (sewage, sullage & liquid effluent generated from canteen) and operate and maintain the same to conform to the Standard for final effluent as given below.

Outlet No.	Nature of effluent	Parameters and standard (in mg/l. max)						Frequency of effluent sampling
		pH	BOD	COD	TSS	O & G		
01	Domestic	5.5 to 9.0	30	250	100	10	Weekly	

07. This Applicant shall provide comprehensive pollution control equipment and operate and maintain the same continuously to conform the quality of the final gaseous emission to the Standard as given below :

Stack No.	Stack height from G.L. (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gaseous emission (mg/sec)	Concentrations of parameters not to exceed			Frequency of sampling
					SPM (mg./Nm ³)	CO (% v/v)		
S-1	32m	3x Re-heating furnace			150	1		yearly
S-2								
S-3								
S-4								

08. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below.

Type of waste	Quantity	Treatment	Disposal
As per the previous Consent to operate			

09. The Applicant shall take adequate measures for control of noise levels from its own sources within its premises to conform to

Time	Limit in dB (A) L _{eq}	Time	Limit in dB (A) L _{eq}
Day time (06 a.m. to 09 p.m.)	65	Night Time (09 p.m. to 06 a.m.)	55

10. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions and shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.

11. The Applicant shall at all times maintain good house-keeping, proper working order, control pollution (including fugitive emissions) from all sources to maintain clean environment in & around factory premises and to surrounding areas/inhabitants.

12. The Applicant shall bring about at least 33% of the available open land under the green coverage/ plantation.

13. The Applicant shall provide for sufficient alternate electric power source to operate all pollution control facilities. In absence of such alternate power source, the production should be stopped/reduced/controlled to conform the conditions of the Consent.

14. All the stacks connected to various sources of emissions must be painted/displayed to designate by numbers such as S-1, S-2 etc. and shall have ports, ladder, platform etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices and shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

16. The Applicant shall allow the Officers of the State Board to enter into the premises of the unit at any reasonable time to inspect the pollution control systems and shall provide adequate and safe facility for collection of air, wastewater and solid waste samples for monitoring and measuring by the State Board's staff as well as State Board's authorised agencies.

17. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available for inspecting officers of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection.

18. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any pollutants in excess of quality and quantity as mentioned above to any receiving water body/system or to atmosphere owing to accident or other unforeseen incident/event including natural disaster and the Applicant shall take adequate steps to prevent such accidental event.

19. The Applicant shall apply for renewal of consent to State Board in prescribed form 60 (sixty) days before expiry of this Consent.

20. The Applicant shall not make any alteration/modification/expansion in the existing manufacturing process and equipment, pollution control system and shall not bring into any altered or new outlet/outfall or stack or change the place of discharge, without prior approval of the Board.

21. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, Hazardous Wastes (Management & Handling) Rules, 1989 and Public Liability Insurance Act, 1991.

Additional Conditions :
 1. The unit should comply with all the directions of the Board issued time to time.
 2. This consent may be served subject to any valid public complaint for violation of environmental norms.

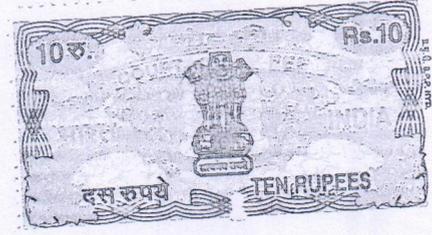


For and on behalf of the Board
Assistant Environmental Engineer
Durgapur Regional Office
(Member Secretary/Chief Engr./Sr. Env. Engr./Env. Engr./Asst. Eng. Engr./Jr. Scientist)

Ref. No. Sw/RTI/69/24

Date 4/06/24

To
The State Public Information Officer
Office of the District Magistrate,
ADDA Administrative Building
Kanyapur, P.O.: Ramkrishna Mission,
Opposite DAY Public School
Pincode: 713305



RE: Request for Information under Section 6(1) of the Right to Information Act, 2005

Sir/Madam,

I am a law-abiding citizen of India and I wish to seek the following information in larger public interests:

1. Name of the Company Shakambhari Group Elegant Steel
Shakambhari Group of Industries
Deepak Kumar Agarwal, Managing Director

2. Details of land on which industrial premises have been established by the afore mentioned industry:

A. RS/LR Plot Numbers-36/603, 203/518, 203/603, 203/624/627, 203/624/628, 203/624/629, 204/624/630

B. Police Station- NTPS Police station

C. Residential Plot Number-518

D. Khaitan Number-5676

E. Total Area-0.16 acres

F. Raiyat-ADDA

G. Plot Number-603

H. Classification-Forest

I. Khatian Number-5676

J. Total Area-14.91 Acres

K. Raiyat-ADDA

L. Block-Additional Faridpur-Durgapur

M. Mouza-Gopinathpur

N. District-Paschim Bardhaman



Ref. No. Sue/RTI/69/24

Date 4/06/24

3. A. As per which Registration of Deed number the aforementioned land has been registered and recorded in the name of the aforementioned Company? Kindly provide me a certified copy of the record containing the registration of deed and the registration of deed number.

B. Kindly provide me a Certified copy of the Record of Rights (Form-VII-XII) with regard to the afore mentioned land.

B. Kindly provide me a Certified copy of the Form-VIII-A.

C. Kindly provide me a Certified copy of the Mutation Register (Form-VI).

D. Kindly provide me a Certified copy of the Village Map - Sheet Number.

E. Has Additional District Magistrate (L & LR), Paschim Bardhaman given permission to BL & LRO, Additional Faridpur-Durgapur to record and register the afore mentioned land in the name of the afore mentioned Company? If yes then kindly provide me a certified copy of the permission.

H. If not then what action has been taken by Additional District Magistrate (L & LR), Paschim Bardhaman against BL & LRO, Additional Faridpur-Durgapur? Kindly provide me a certified copy of the Action Taken Report.

I. Has Additional District Magistrate (L & LR), Paschim Bardhaman given permission to the afore mentioned to fill up the shallow ponds and construct its industry and industrial premises on the afore mentioned land? If yes then kindly provide me a certified copy of the permission.

J. If not then what action has been taken against them by the Additional District Magistrate (L & LR), Paschim Bardhaman? Kindly provide me a certified copy of the Action Taken Report.

4. My unpretentious questions do not violate Section 8 of the RTI Act, 2005. I have paid the requisite RTI fee of Rs. 10 Court Fee Stamp. I shall be indebted to you if you kindly provide me the requisite information at the earliest.

Thanking you

Yours sincerely

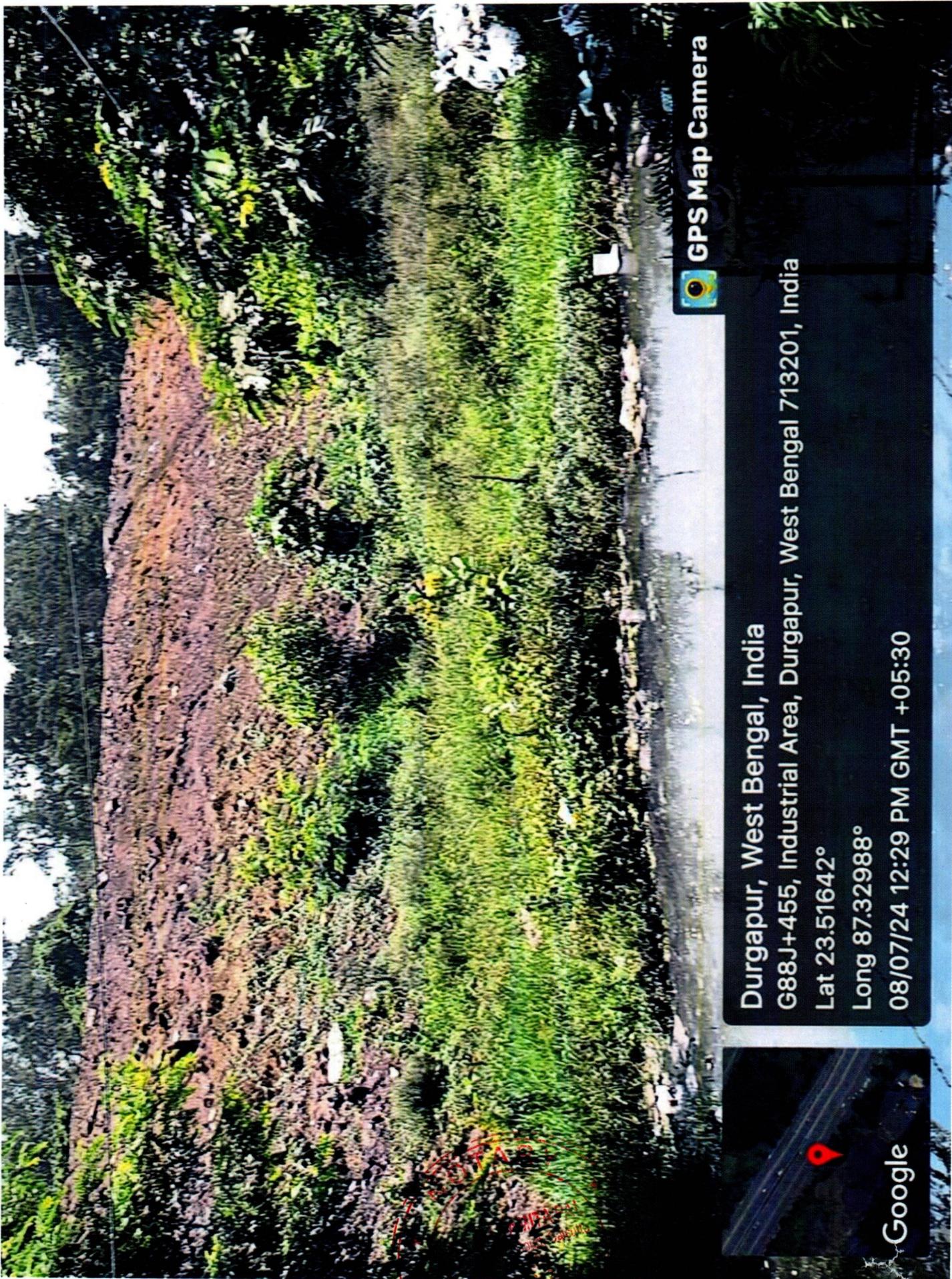
Subrata Mallick
Name: Subrata Mallick
Area-City: Civil Court, Calcutta
Reg. No.: 063/1922
Date of Exp.: 17.04.2027
4/06/24

-87-

ANNEXURE-H

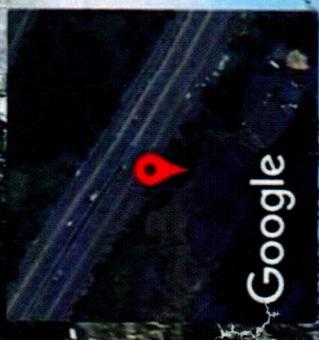


NOTARY
Name-**PARAMITA PAL**
Area-City Civil Court, Calcutta
Reg. No.-0832/2022
Date of Exp.-17.04.2027
GOVT. OF WEST BENGAL

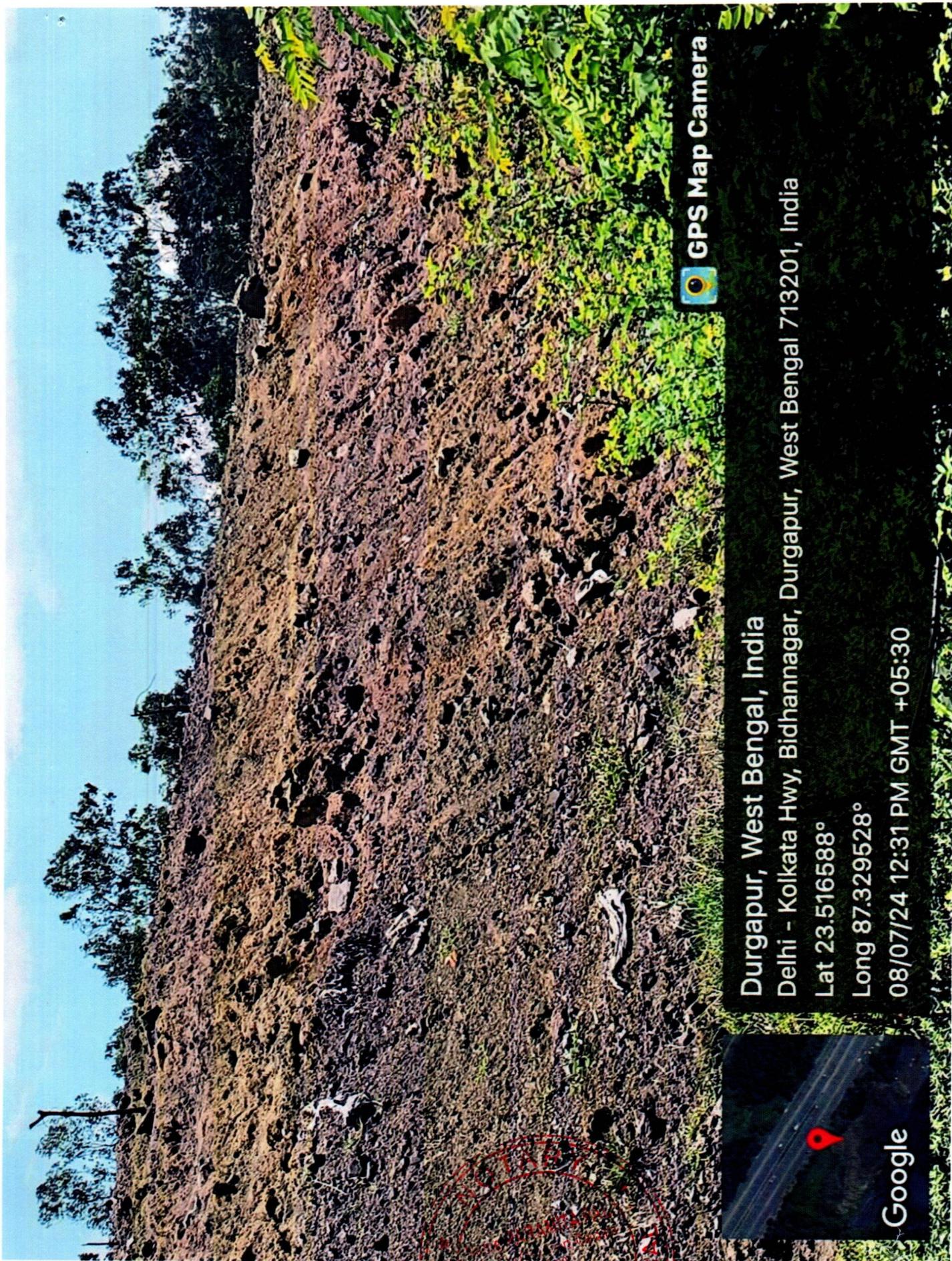


GPS Map Camera

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Long 87.32988°
08/07/24 12:29 PM GMT +05:30



GOVT. OF WEST BEN
Reg. No. _____
Date of Exp. _____



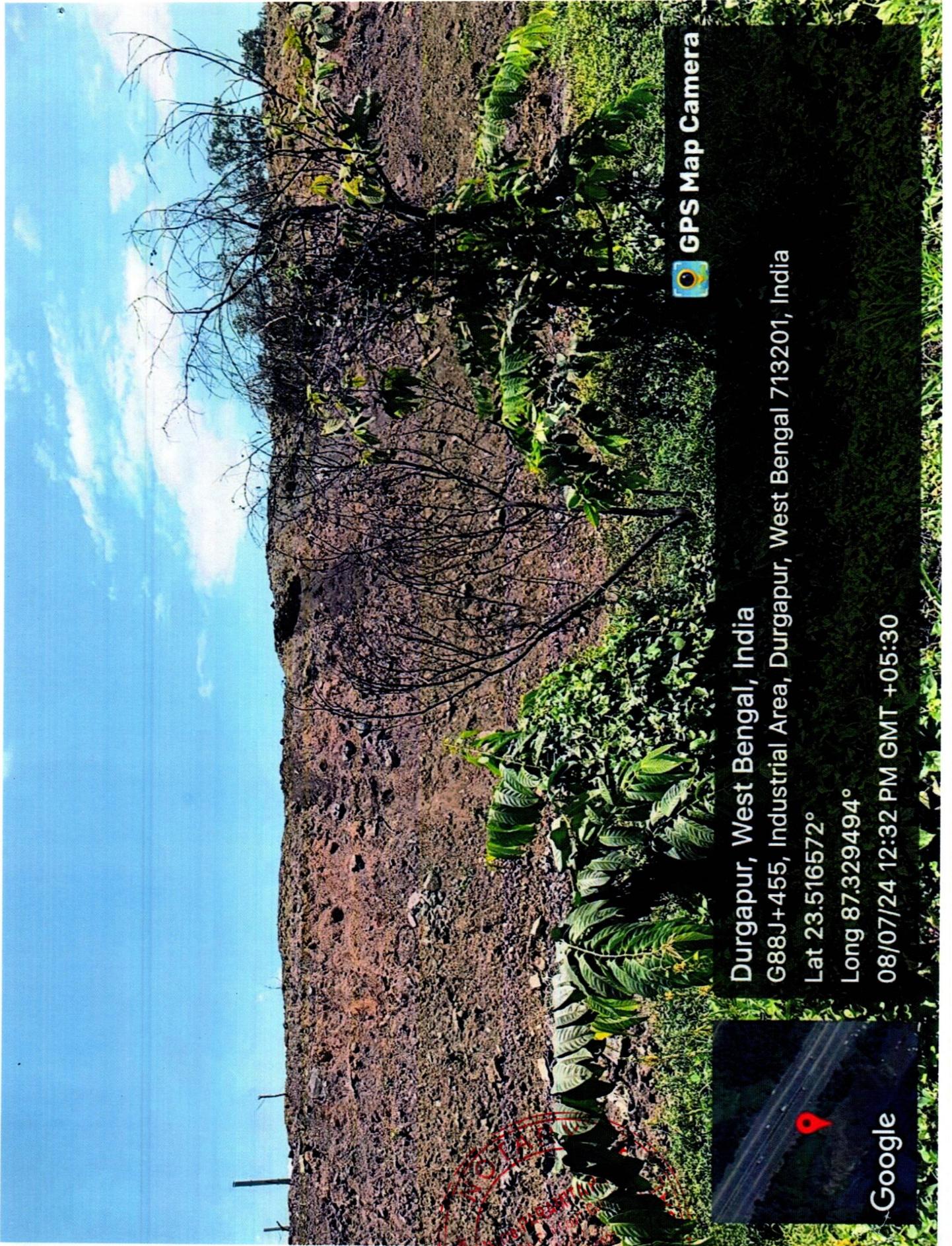
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Area-Only
Reg. No.-083/2022
Date of Exp.-17.04.2027

GPS Map Camera

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Delhi - Kolkata Hwy, Bidhannagar, Durgapur, West Bengal 713201, India
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- 90 -



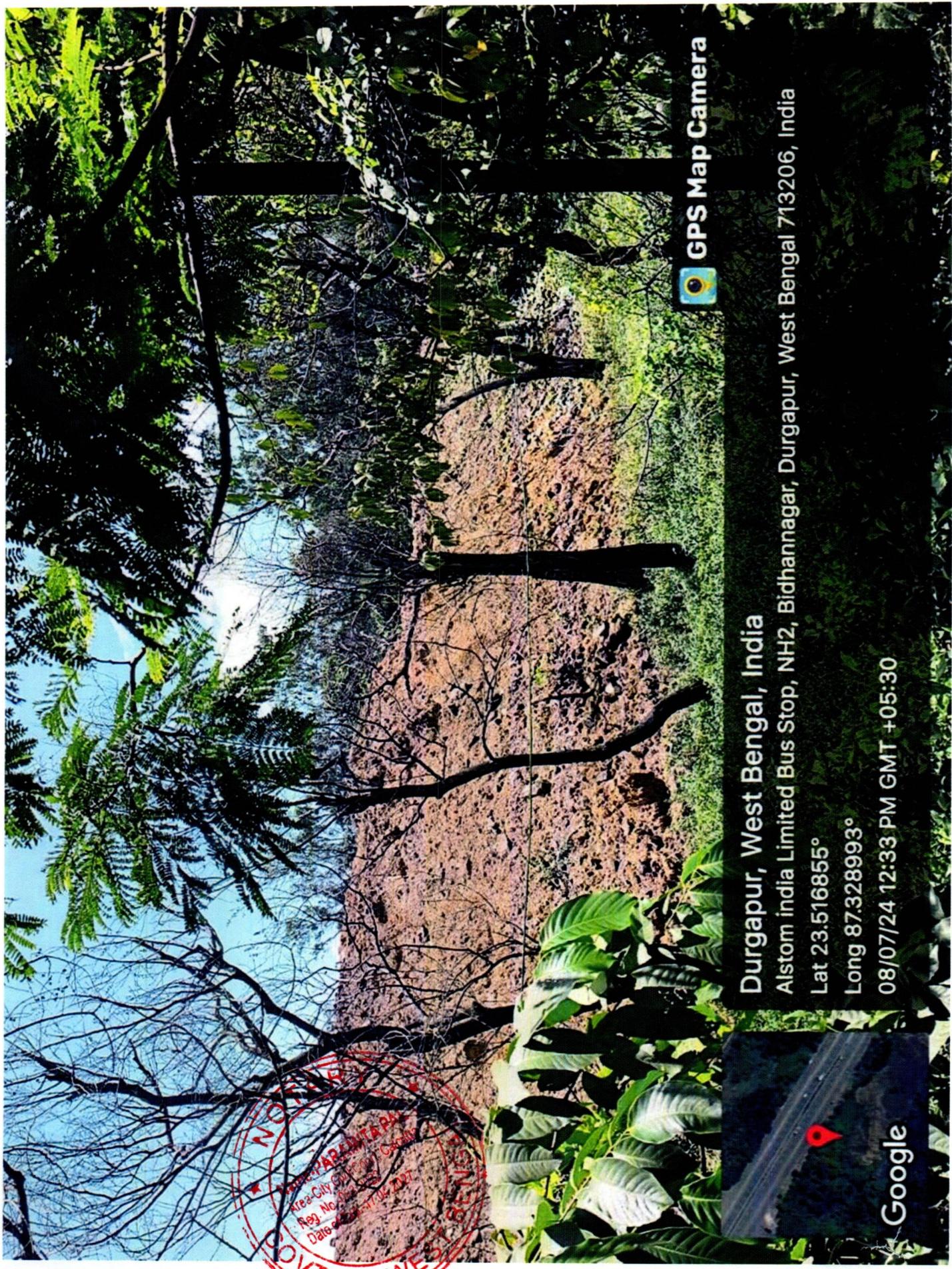
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 Long 87.329494°
 08/07/24 12:32 PM GMT +05:30



GOVT. OF WEST BE
 Area-City
 Reg. No.-063
 Date of Exp.-17.04.2025

-91-



MORTGAGE
MORTGAGE APPLICANT
Area-City-Charge-County
Reg. No. [unclear]
Date of [unclear]
GOVT. OF WEST BENGAL

GPS Map Camera

Durgapur, West Bengal, India

Alstom india Limited Bus Stop, NH2, Bidhannagar, Durgapur, West Bengal 713206, India

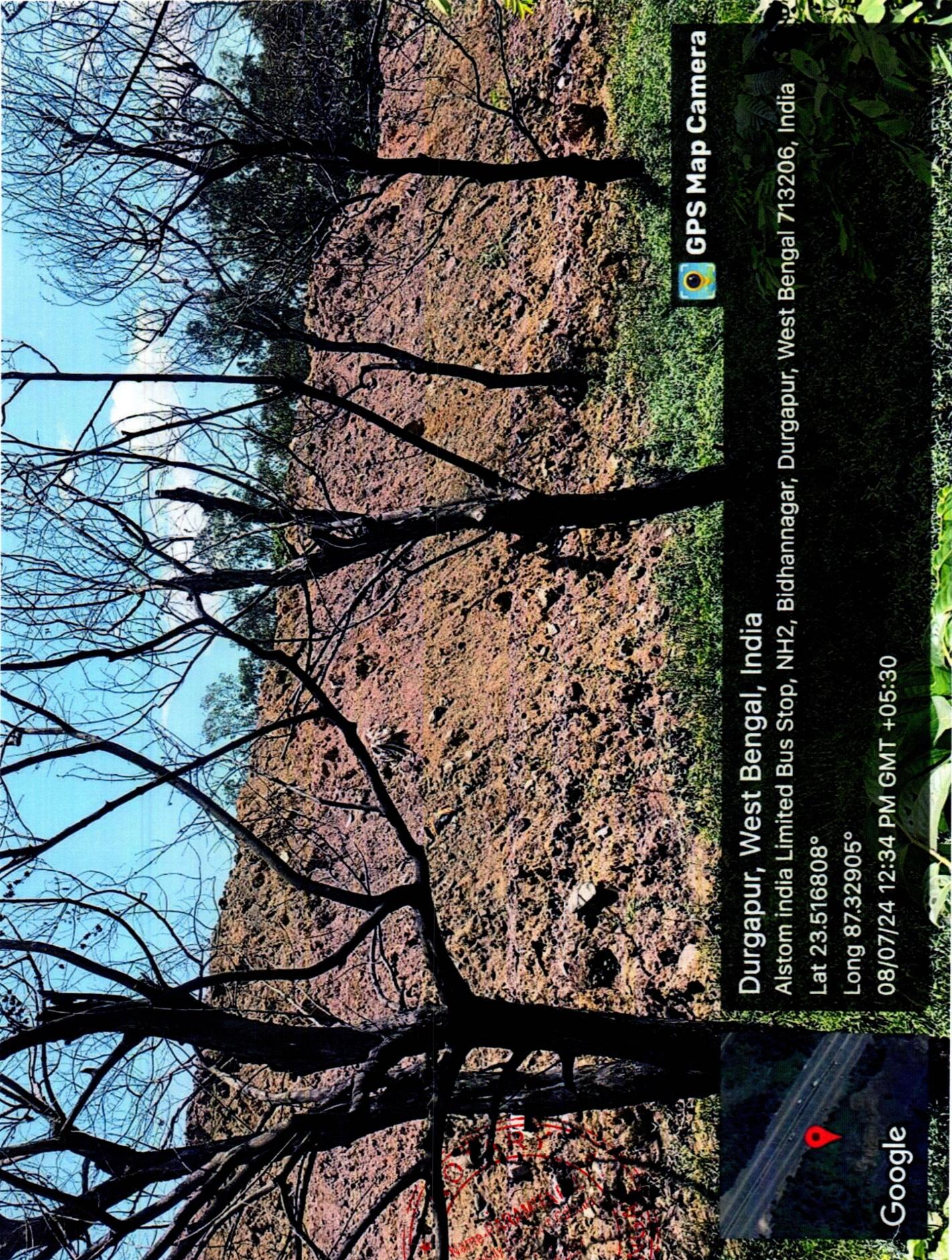
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Google

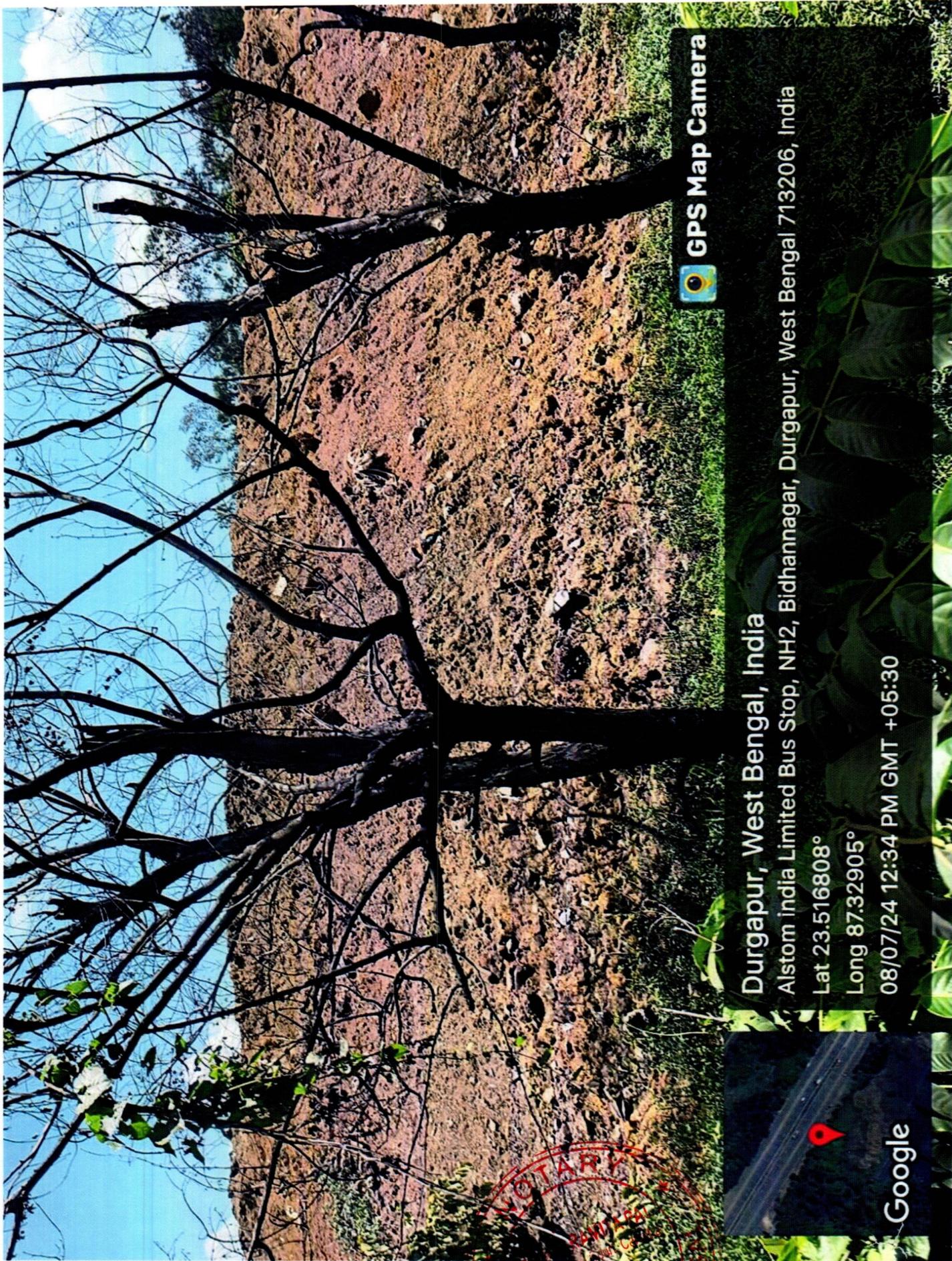


GPS Map Camera

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08/07/24 12:34 PM GMT +05:30



GOVT. OF WEST BENGAL
Name: ...
Address: ...
Reg. No.: ...
Date of Exp.: 17/09/2024



GPS Map Camera

Durgapur, West Bengal, India

Alstom India Limited Bus Stop, NH2, Bidhannagar, Durgapur, West Bengal 713206, India

Lat 23.516808°

Long 87.32905°

08/07/24 12:34 PM GMT +05:30

GOVT. OF WEST BENGAL
 Notary Public
 Name: [illegible]
 Area-City Circle: [illegible]
 Reg. No.-083/2022
 Date of Exp.-17.04.2027





 GPS Map Camera

Durgapur, West Bengal, India

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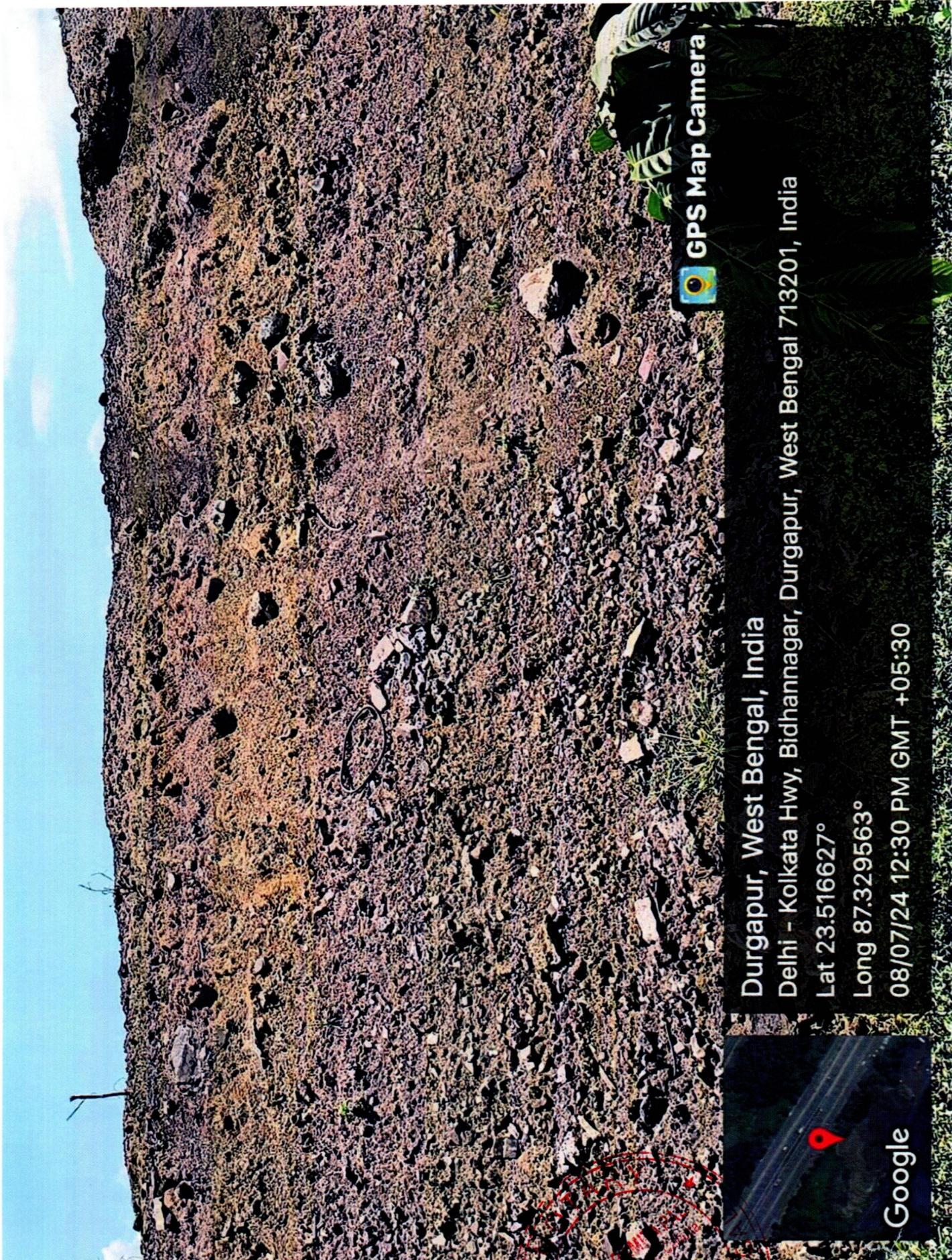
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★ No. _____
Area _____
Reg. No. _____
Date of Exp. _____
GOVT. OF WEST BENGAL

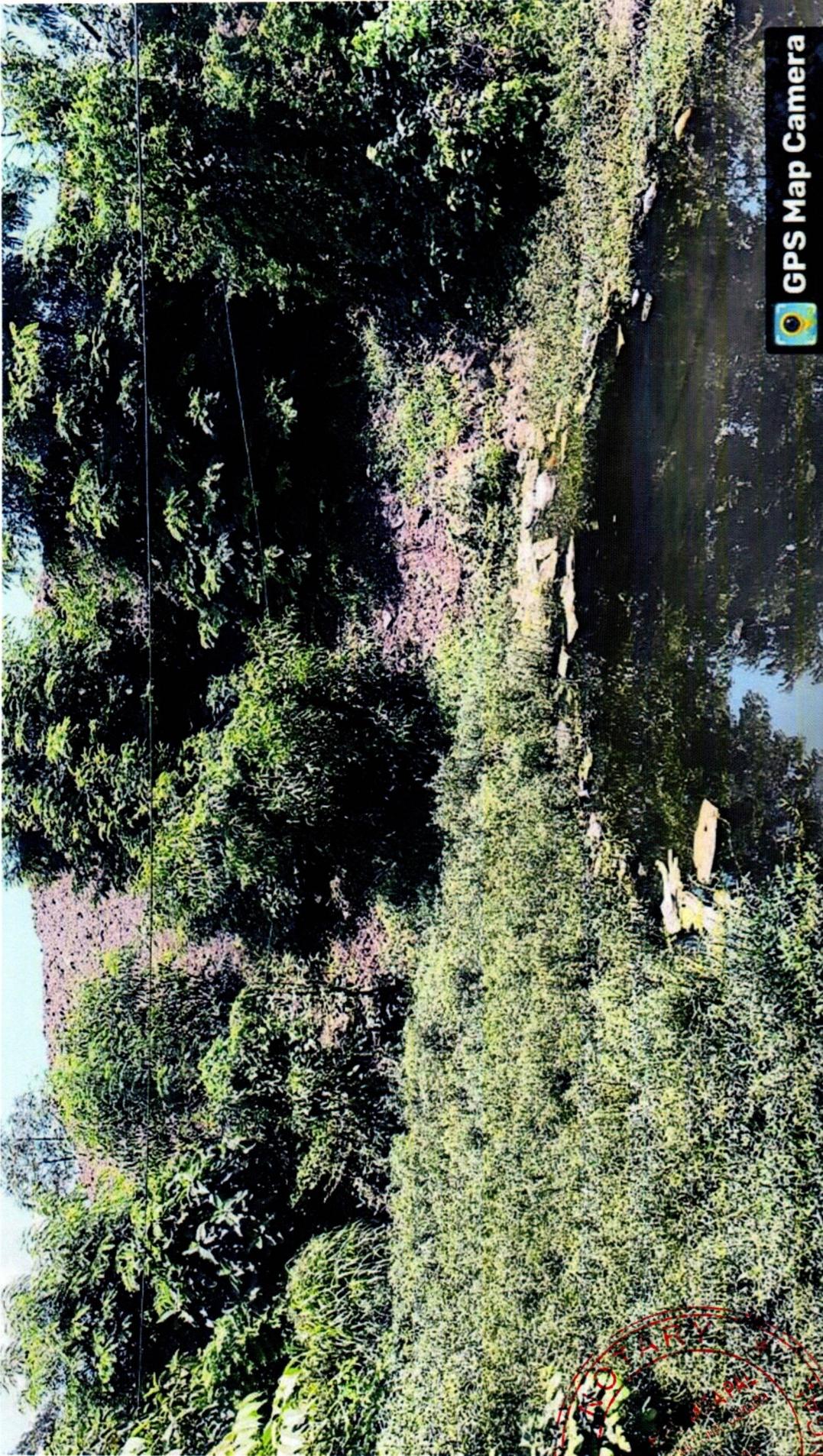


GPS Map Camera

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Name: P. K. MIT
Area: City Civil
Reg. No.: BK-3-1022
Date of E-10-17/04-2022

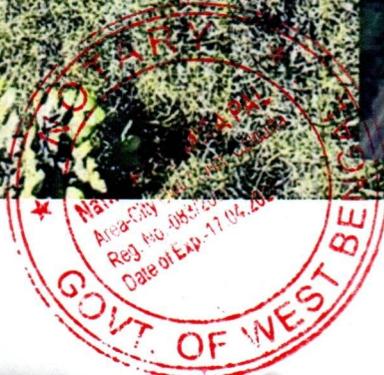


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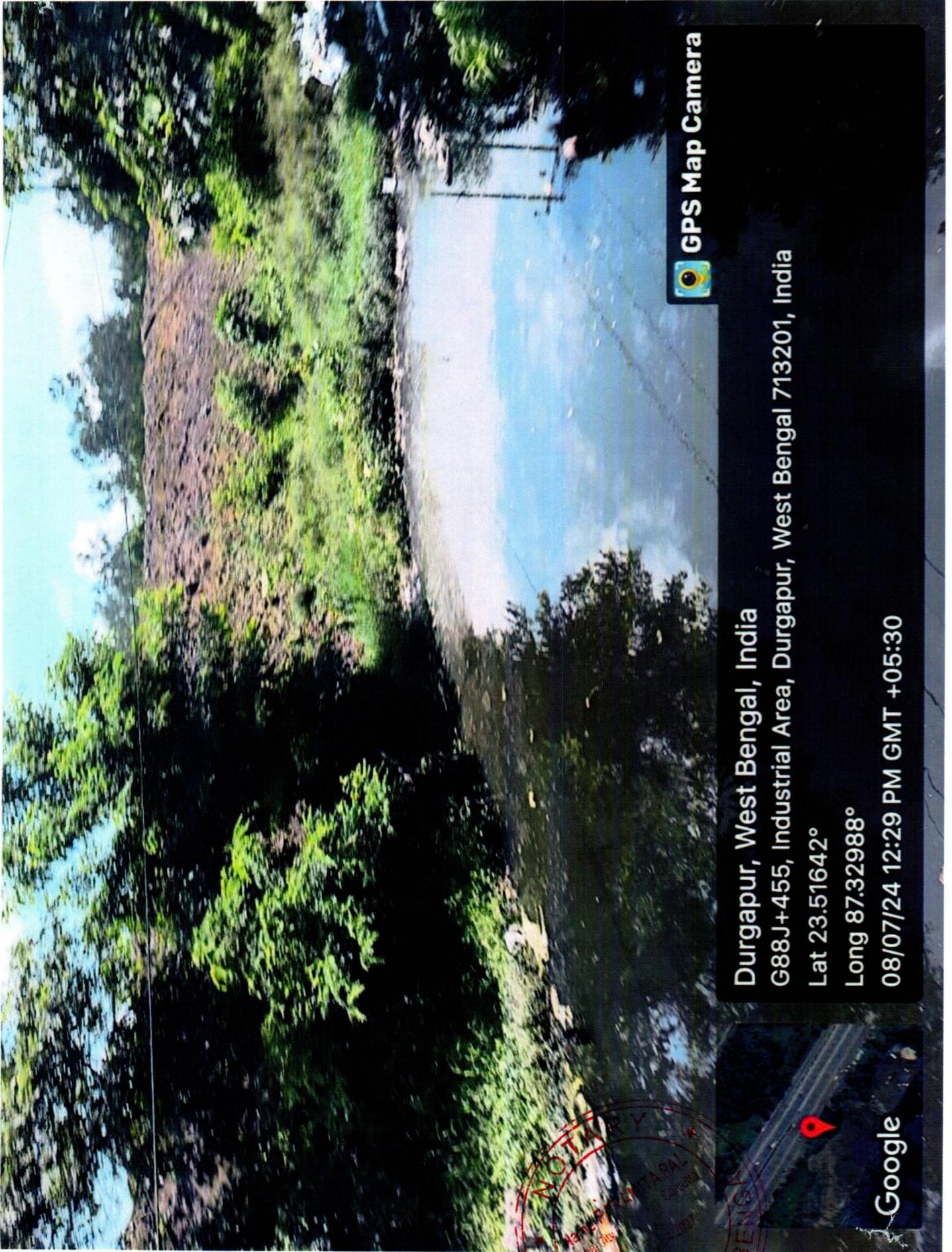
Durgapur, West Bengal, India
G88J+455, Industrial Area, Durgapur, West Bengal 713201, India
Lat 23.51642°
Long 87.32988°
08/07/24 12:29 PM GMT +05:30



Google


★
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Reg. No. 065/20 [Illegible]
Date of Exp. - 17.06.20 [Illegible]
GOVT. OF WEST BENGAL

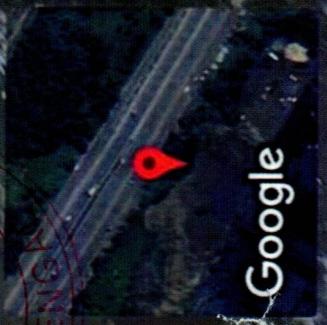
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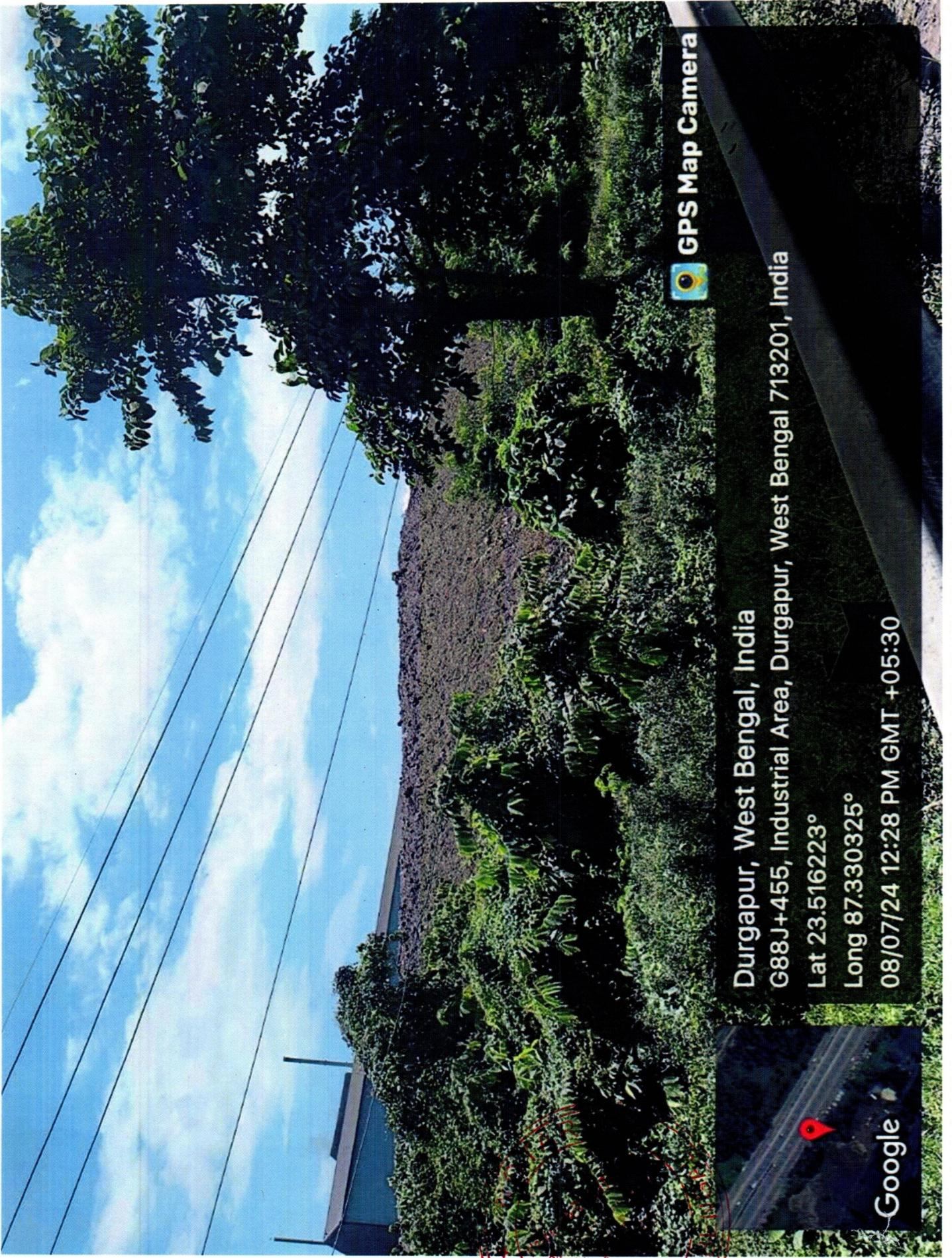
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NOTARY
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Reg. No. [illegible]
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GOVT. OF WEST BENGAL



-98-

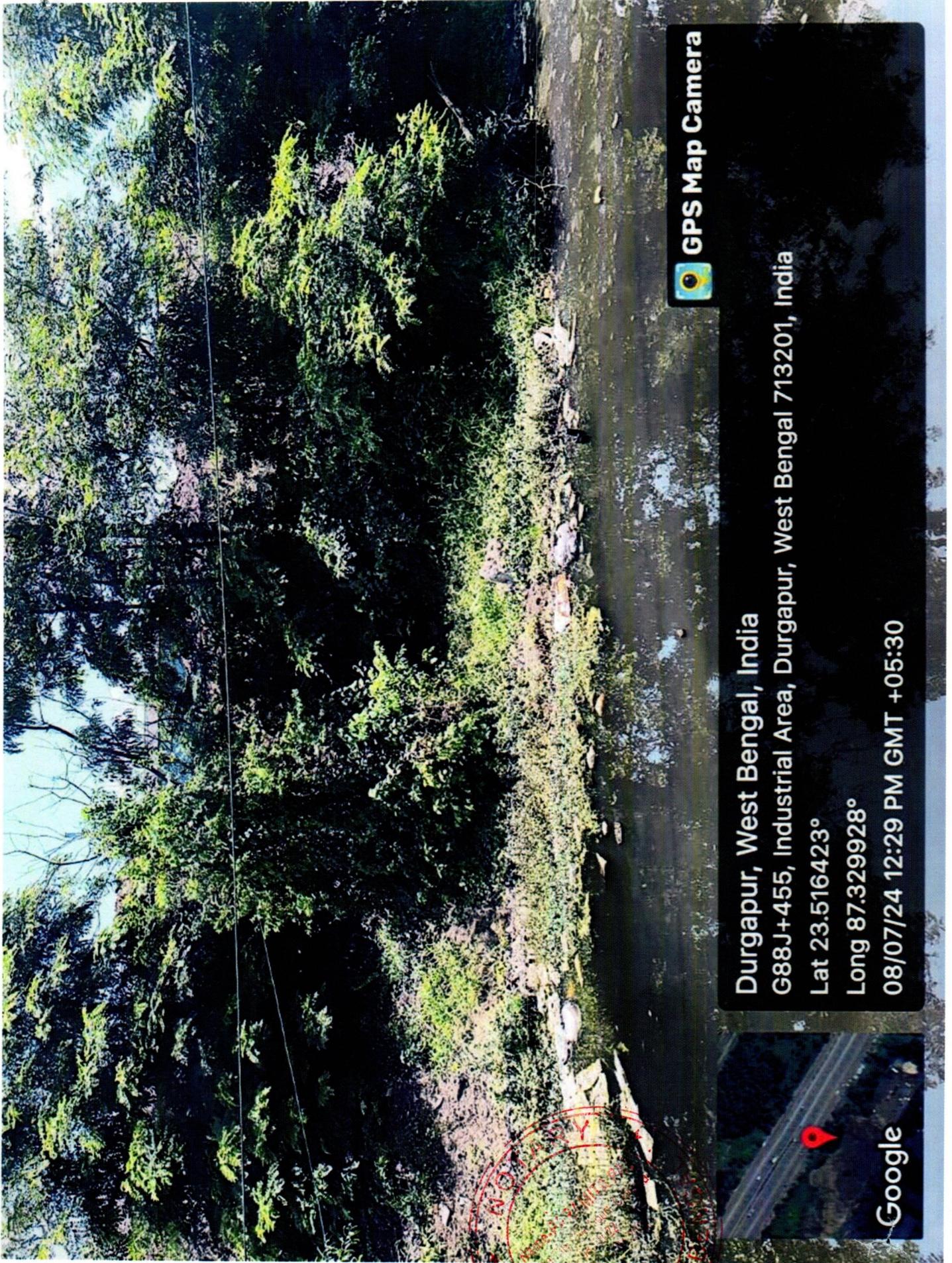


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99-



GPS Map Camera

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G88J+455, Industrial Area, Durgapur, West Bengal 713201, India
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Long 87.329928°
08/07/24 12:29 PM GMT +05:30



GOVT. OF WEST BENGAL
AIR POLLUTION CONTROL BOARD
REG. NO. ...
DATE OF ...

- 100 -



GPS Map Camera

Durgapur, West Bengal, India

Alstom india Limited Bus Stop, NH2, Bidhannagar, Durgapur, West Bengal 713206, India

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Long 87.32888°

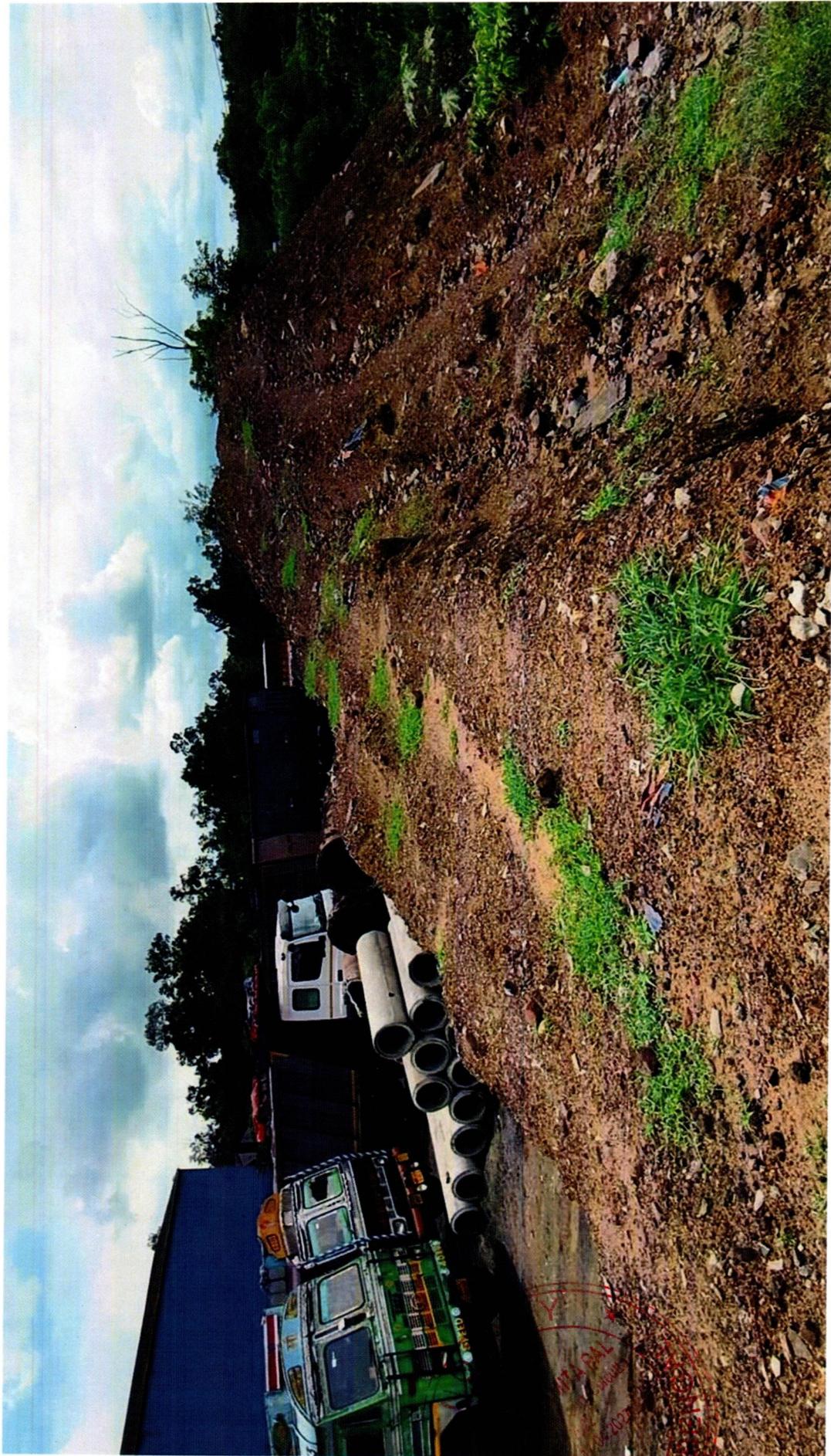
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Google

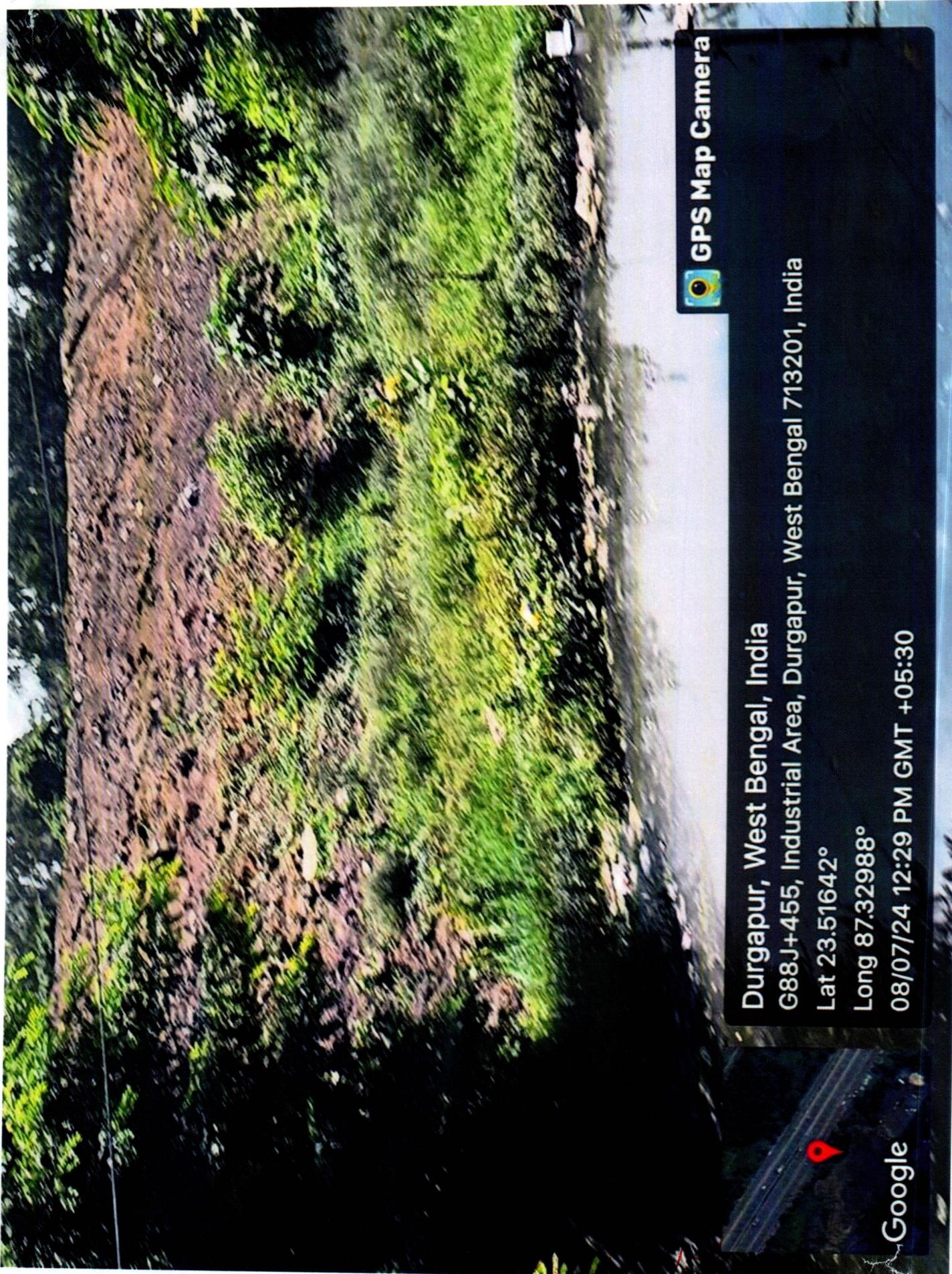
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Area
Reg. No.
Date of Exp.

-101-



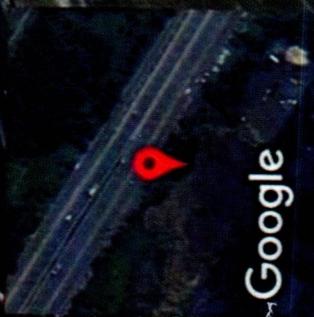
GOVT. OF WEST
Area
Reg. No.
Date of Exp.

102



 GPS Map Camera

Durgapur, West Bengal, India
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Lat 23.51642°
Long 87.32988°
08/07/24 12:29 PM GMT +05:30



GOVT OF WEST BENGAL
REG. No. _____
Date of _____

Subrata Mallick

VAKALATNAMA

Before the National Green Tribunal
Eastern Zone Bench

DISTRICT PASCHIM BARDHAMAN

O.A. No. _____ of 2024

Subrata Mallick

{ Appellant
Petitioner

-Versus-

The State of West Bengal & Ors.

{ Respondent
Opposite Party

Vakalatnama on behalf of Applicant
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filling the memorandum of appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connecting therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions, etc. On my/our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act. Done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from the further conducting the case.

IN WITNESS WHEREOF I/WE sign and execute this Vakalatnama on this the 11th day of July, 2024.

Name of Advocate

Received this vakalatnama from the executor and accepted as same by duly satisfaction

Rohab Banerjee
Advocate
WB 6/01/2024

MR. SAHEB BANERJEE
Advocate
Bar Association Room No.16
High Court, Calcutta
M :- 7044033616
Email-1981saheb@gmail.com

DISTRICT: PASCHIM BARDHAMAN

**BEFORE THE NATIONAL GREEN
TRIBUNAL
EASTERN ZONE BENCH,
KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR,
NEW TOWN**

O.A. No. _____ of 2024;

-And-

In the matter of:

An application under Section 14,
18(2)(e) of the National Green
Tribunal Act, 2010 and Rule 8 of
the National Green Tribunal
(Practice and Procedure) Rule,
2011;

-And-

Sri Subrata Mallick

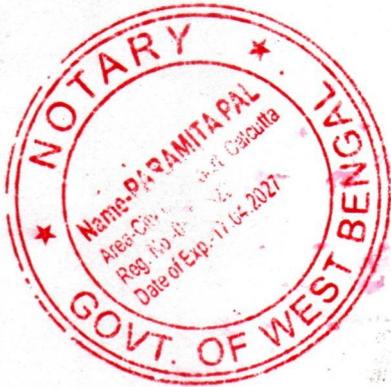
..... Applicant

-Versus-

The State of West Bengal & Ors.

.... Respondents

ORIGINAL APPLICATION



12 JUL 2024

**SAHEB BANERJEE
ADVOCATE**

Bar Association, Room No.16,
High Court Calcutta,
(M)7044033616
Email-1981saheb@gmail.com